

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN
ZONE BENCH, KOLKATA**

APPEAL NO.- 12 OF 2026

IN THE MATTER OF:

RATHIA MUNDA & ANOTHER

APPELLANTS

VERSUS

STATE OF ODISHA AND OTHERS ... RESPONDENTS

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PLACE: BHUBANESWAR

S.Pani *A.Padhy*

SANKAR PRASAD PANI ASHUTOSH PADHY
ADVOCATE

DATE- 25/03/2026

PLOT NO 2132/4814, NAGESWARTANGI, BHUBANESWAR, 751002,

CELL9437279278, Email:sankarprasadpani@gmail.com

SYNOPSIS

That the present appeal is being filed challenging the grant of Environmental Clearance in favor of M/s NEELACHAL ISPAT NIGAM LIMITED(NINL) for Modernization and expansion of crude steel capacity from **0.981 MTPA to 6.2 MTPA, at Kalinganagar Industrial Complex, in Jajpur district of Odisha on 24/02/2026. 91,892 trees enumerated with in the project area, of which 70,387 trees are proposed to be felled which is a significant number and no impact assessment has been carried. The revised lay out for prioritising the forest conservation and optimise land use by reducing tree felling by NINL has not been considered prior to grant of EC**

1. Further the Appellant has time and again approached all the concerned authorities regarding the illegal felling of trees however no action has been taken against the project proponent. There has been no Biodiversity Impact Assessment, **Cumulative Impact assessment and Carrying Capacity Study of the area in question. That the Public Hearing was not free and fair, venue was not in close proximity of the project, hence a faulty public hearing and same cannot be the basis for grant of environment clearance. The Project Proponent has felled trees and started construction activities prior to grant of environmental clearance and accordingly the project should have been considered under violation category.** Past Non-compliances have not been considered prior to grant of EC for expansion of the project.

LIST OF DATES

01/08/1996	Environmental clearance has been granted to the Respondent Unit for manufacturing of 4,31,000 TPA pig iron and 5,50,00 TPA of steel billets.
22/11/1996	Project proponent has obtained stage –II forest clearance from the MOEFCC for diversion of 864.79 ha of forest land.

- 30/10/2012 One show cause notice has been issued to the Respondent Unit by the State Pollution Control Board.
- 16/09/2015 Another show cause notice has been issued against the Respondent Unit by the State Pollution Control Board
- 08/12/2024 Appellant No.1 wrote a letter to the Chief Minister of Odisha and the same was forwarded to the Chief Secretary govt of Odisha, Additional Chief Secretary forest and environment department Govt. of Odisha, District Magistrate Jajpur, SP Jajpur.
- 11/12/2024 Appellant No.1 wrote a letter addressing to Chairman OSPCB and Member Secretary OSPCB Requesting for suspension of Public Hearing.
- 16/12/2024 Convenor of Kalinganagar Pradyusana Birodhi Janamancha approached the Chairman OSPCB, Member Secretary OSPCB and District Magistrate Jajpur, stating that the public hearing venue is located far away nearly about 15 km from the project site and the affected villagers will not be able to participate in the public hearing process.

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

(Under Section 18(1) read with Section 16 (h) of the National Green
Tribunal Act 2010)

Appeal No _____/2026

INTHE MATTER OF:

1. Rathia Munda, aged about 26 years, S/o- Lunia Munda, At/Po- Amploba, Sukinda Dist- Jajpur, Pin- 755018
2. Mrutyunjay Deo, aged about 46 years, S/o- Prahallad Deo, At/Po- Baragadia, Duburi, Dist Jajpur, Pin- 755026

APPELLANTS

VERSUS

1. State of Odisha through Chief Secretary of Odisha, LokaSeva Bhawan, Bhubaneswar, 751001; Email - csori@nic.in
2. Additional Chief Secretary, Forest and Environment Department, Kharbela Bhawan, Bhubaneswar, Government of Odisha 751001; Email - fesec.or@nic.in
3. **District Collector, JAJPUR**, At/Po/Dist-JAJPUR, Odisha, 755001, dm-jajpur@nic.in
4. Divisional Forest Office, Cuttack Forest Division, At/po- Balisahi, Government Press Employee Quarters, Cuttack, Odisha 753012, Email- dfo.cuttack@odisha.gov.in

5. Chairman, Odisha State Biodiversity Board, Bhubaneswar, PO-IRC village, Bhubaneswar-15; Email - msobb@rediffmail.com
6. UNION OF INDIA Through the Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhawan, Jorbagh, New Delhi – 110003; Email - mef@nic.in, secy-moef@nic.in
7. M/s NEELACHAL ISPAT NIGAM LIMITED, Kalinga Nagar Industrial Complex, Duburi, JAJAPUR, ODISHA, 755026, Email: avijitkoley.ninl@gmail.com **...RESPONDENTS**

It is Most Respectfully Showeth;

2. That the Appellant No.1 is the resident of Amploba village and a leader of local tribal community who constantly raises voice against environmental degradation before government authorities. That the Appellant No.2 is the resident of Baragadia village and the elected member of Panchayat Samiti who is going to be directly affected by the expansion project of the Respondent Industry.
3. That the present Appeal is filed challenging the Environment Clearance dated 24/02/2026 granted in favour of private respondent M/s NEELACHAL ISPAT NIGAM LIMITED, for **Expansion of Existing Integrated Steel Plant From 0.981 MTPA To 6.2 MTPA crude steel** at Kalinganagar Industrial Complex, in Jajpur district of Odisha. Copy of Environment clearance letter dated 24/02/2026 is annexed here unto as **ANNEXURE-1**.
4. That prior to grant of environmental clearance dated 24/02/2026 **no cumulative impact assessment has been done and also no carrying capacity assessment has been done by the competent authorities** and the

Private Respondent.

5. That the Kalinganagar Industrial Area is already a polluted one because of existing 14 steel plants and chrome plants, cement industries of different capacity. The existing pollution is unbearable and the capacity expansion will add to the misery of the people. It is further submitted that Kalinganagar is among 100 polluted areas identified by Central Pollution Control Board. That CPCB has listed Kalinganagar as SL No 89 with index 43.50(Air) 26.25 (Water)41.25 (Land) and average CEPI Inex as 49.62. There are at least 19 major industries contributing to air pollution are the integrated steel plants of Tata Steel, JSL, JUSL, VISA Steel, NINL, MESCO, Maithan Ispat and Yazdani Steel and sponge iron plants like KJ Ispat besides the cement grinding unit of M/s Emami Cement and the ferro alloy plant of Misrilal Mines etc. Apart from the above sources, fugitive emissions from the burning of wood and coal as domestic fuel, transportation of vehicles and emissions from the railway siding also contribute to air pollution in the area. Around the city, there are approximately 300 stone crushers, which cause heavy pollution in the city. Though notices have been issued to 230 stone crushers and have also been sealed, they still operate at night. Many complaints have been registered. Crushers are largely located in Anjeera, Chadeidhari, Rahadpur, Bajabati, Dankari etc. Kalinganagar is a global steel hub with multiple mega-plants (Tata Steel, Jindal Stainless, NINL, etc.). That that the EC was granted based on *individual* plant emissions rather than the **cumulative impact** of all industries in the same airshed.

Cumulative impact assessment and carrying capacity study not conducted

6. That, the Kalinganagar and Duburi hosts a cluster of 19 steel and allied industries within a 10 km radius. These sponge industries collectively extract a substantial amount of water from the Brahmani River, which is

now on the verge of depletion. The impending water scarcity poses a significant threat in the near future, and it raises concerns as to why the local authorities have remained silent on this critical issue.

7. It is pertinent to mention here that there is no reference to carrying capacity study by EAC of project in question. That the carrying and cumulative capacity study to be commissioned by CPCB and SPCB or a reputed institute. That the carrying capacity and cumulative impact assessment study has to be commissioned as there are more than 5 industries exists in the 10 K.M. Kalinganagar industrial area and the same has not been done.
8. That the private respondent on dated 01/08/1996 has been granted environmental clearance for manufacturing of **4,31,000 TPA pig iron and 5,50,00 TPA of steel billets**. Copy of the environmental clearance letter dated 01/08/1996 is annexed here unto as **ANNEXURE-2**.
9. It is pertinent to mention here that in the environmental clearance letter dated **01/08/1996** in condition No. xii it is categorically mentioned that *“A green belt of adequate width (minimum 100 m width), and density should be provided all around the plant in consultation with the State Forest Department, specially selecting the local species. 2000-2500 plants per ha. of land should be planted.”* That as on date the above mentioned condition has not been complied by the Project Proponent and the present proposal for capacity expansion has been granted.
10. That the MOEFCC Regional Office, Bhubaneswar, carried out Site Inspection/Monitoring of the project **on 16.10.2025** to verify the status of compliance to the conditions stipulated in the Environment clearance granted to the project earlier on 01.08.1996 and during inspection of the unit in question, it is also confirmed that the green belt condition imposed vid environmental clearance letter dated 01/08/1996 is partially complied.

11. It is further submitted that during the site inspection of the unit in question it is also observed that *“measures like all concrete roads, installation of water spraying roads, on preferably fog-type and 3-tier avenue plantation, covering of raw materials stored, may be taken up in the project for improvement.”* That this observation also implies the private respondent is not adequate measures for control of fugitive emission.

12. It is pertinent to mention here that the project area encompasses **1,027.33 ha in the Kalinganagar Industrial Complex, of which 1,011.74 ha is presently leased to NINL by IDCO. The PP has applied to IPICOL for the balance 27.72 ha (of which ~15.54 ha would be used within the proposed expansion and the remainder for external infrastructure). Hence EC is being granted for the project without acquisition of land and no specific impact on the proposed land has been studied.**

13. That the Project was granted stage –II forest clearance by the MOEFCC for diversion of 864.79 ha of forest land on dated 22/11/1996. That in the said clearance in condition (No. Iii) it is categorically mentioned that *“The green belt will be developed on over 455 ha. of land, which would include 105 ha, under village Godigotha and no construction activity will be carried out in this area.”* However in the present case without complying with the afore mentioned condition the present environmental clearance for capacity expansion has been granted where in this condition is violated, . In addition to that, the Project Proponent has started construction activity of the project prior to grant of environmental clearance dated **24/02/2026 and by violating the forest clearance dated 22/11/1996.** Copy of the forest clearance (stage –II) is annexed here unto as **ANNEXURE-3.**

14. The EAC Sub Committee in its site visit report of 25-26 January 2025 noted that a significant portion of the project area (808.86 ha) involves diverted

forest land (as per approval dated 22-11-1996) with a total of **91,892 trees enumerated, of which 70,387 trees are proposed to be felled.** The Committee expressed concern over the large-scale tree felling and emphasized the need to minimize ecological impact. Accordingly, the project proponent was asked to prepare a detailed list of major tree species, including identification of any endangered, threatened, or protected flora and fauna in the project area. An assessment of undergrowth flora and fauna, particularly those with ecological or conservation significance, shall also be prepared. The EAC recommended that a sub-committee be constituted to undertake a site visit to verify the ground reality and jointly explore with the project proponent feasible options for reducing tree felling to the bare minimum, **including increased tree translocation and on-site retention strategies. details of ecological impact report as submitted by PP(NINL) for cutting near about 70,000 trees. The revised lay out for prioritising the forest conservation and optimise land use by reducing tree felling by NINL has not been considered prior to grant of EC**

15. That from the comparison of greenbelt plan and google earth image of the project in question it is clear that the Respondent Unit has constructed ZED project in some portion of the forest land recorded under the Godigotha village. Copy of the greenbelt plan and google earth image of the project in question is annexed here unto as **ANNEXURE-4.**

16. It is not out of place to mention here that the Appellant No.1 on dated 08/12/2024 wrote a letter to the Chief Minister of Odisha and the same was forwarded to the Chief Secretary govt of Odisha, Additional Chief Secretary Forest and Environment department Govt. of Odisha, District Magistrate Jajpur, SP Jajpur, regarding the Severe Environmental violation by Neelachal Ispat Nigam Limited(NINL)-TATA Steel, Kalinganagar Industrial Complex, Jajpur, Odisha. Copy of the letter dated 08/12/2024 is

annexed here unto as **ANNEXURE-5**.

17. It is further submitted that on dated 11/12/2024 the Appellant No.1 wrote a letter addressing to Chairman OSPCB and Member Secretary OSPCB Requesting for suspension of Public Hearing at Pankapal, Kalinga Nagar, Jajpur regarding Expansion of Neelachal Ispat Nigam Limited. That though the complaint of the Appellant has been served to the concerned authorities prior to the public hearing, however no action has been taken against the complaint of the Appellant. Copy of the complaint letter dated 11/12/2024 is annexed here unto as **ANNEXURE-6**.

18. It is most Humbly submitted that on dated 16/12/2024 the Convenor of Kalinganagar Pradyusana Birodhi Janamancha approached the Chairman OSPCB, Member Secretary OSPCB and District Magistrate Jajpur, stating that the public hearing venue is located far away nearly about 15 km from the project site and the affected villagers will not be able to participate in the public hearing process, however without considering the grievance of the local/affected villagers the Project Proponent in nexus with the OSPCB successfully conducted the public hearing on dated 20/12/2024 in absence of the local/ affected villagers. Copy of the representation dated 16/12/2024 made by Convenor of Kalinganagar Pradyusana Birodhi Janamancha is annexed here unto as **ANNEXURE-7**.

19. It is not out of place to mention here that the environmental clearance for the expansion project has been granted by the MOEFCC on dated 24/02/2026. However, prior to grant of the EC, the project proponent has started the tree felling and the same is evident from the google earth image and photographs of the site in question. Copy of the google earth image and photographs suggesting the tree felling has been done prior to grant of environmental

clearance for expansion of the existing project is annexed here unto as **ANNEXURE-8.**

20. **Greenbelt & Forest Land Compliance:** The project involves a massive **808.86 ha of forest land** (p. 31). The EC mandates a specific greenbelt of 455 ha total (440.84 ha inside the project site + 14.16 ha outside) including **105 ha at Godigotha**. A minimum width of **250 m** must be maintained along the plant as buffer zone especially facing nearby habitations like **Baragadia and Duburi**. Since the project proponent (PP) already fails to maintain this 250 m buffer including the specific 105 ha at Godigotha, hence project is already in violation of **Stage-II Forest Clearance** (dated 22.11.1996).

Past Violation and pollution caused to the Ganda Nala.

21. It is pertinent to mention here that one Andhari Nala is flowing besides the Respondent Unit and the Respondent Unit is discharging the polluted water directly into the Andhari Nala which leads to Ganda Nala and the Ganda Nala is leading to Bramhani river.

22. That there are various occasions wherein it is observed that the Cynida, BOD, COD and Phenol limits of the Andhari Nala are higher than the permissible limit and the same is because of the untreated water discharged by the Respondent Unit.

23. It is further submitted that on dated 16/09/2015 another show cause notice has been issued against the Respondent Unit by the State Pollution Control Board, wherein it is categorically mentioned that the Unit is discharging polluted water into the Nallah for which the ground water is also getting polluted. Relevant portion of the show cause notice is reproduced as follows,

“AND WHEREAS, the Board has conducted water quality survey of river water, surface water and ground water of the water bodies and nearby villages of surrounding areas of your plant. The analysis reports of ground water and pond water samples of Sarangpur village indicated presence of phenol and cyanide in excess of the standard prescribed under BIS for drinking purpose. The presence of higher concentration of phenol and cyanide in the dug wells and tube wells and ponds situated in the immediate vicinity of your plant can be attributed to your failure in proper management of the effluent generated from your coke oven and byproduct plant area. Contamination of surface water also cannot be ruled out since a sample of surface run off collected by RO, Kalinga Nagar on 03.08.2015 at the boundary wall near East Coast Railway line Indicated presence of cyanide as high as 0.98 mg/l (Copy of the analysis report are enclosed for reference);

AND WHEREAS, all these observations from inspection reports and water quality monitoring reports establish the fact that the water environment in the Immediate surrounding of your plant has been polluted due to gross failure and mismanagement of waste water and surface run off generated from your plant rendering the sources of drinking immediate vicinity unfit for consumption in the nearby Sarangpur.” Copy of the show cause notice dated 16/09/2015 is annexed here unto as **ANNEXURE-9**.

24. That on dated 30/10/2012 one show cause notice has been issued to the Respondent Unit by the State Pollution Control Board, wherein it is categorically mentioned that,

“AND WHEREAS your unit was inspected by officials of the Regional Office Cuttack on 25.05.2012 to verify the compliance status of consent conditions. The analysis report of Treated Effluent at the outlet of BOD plant was having high concentration of BOD, COD, Phenol and Cyanide and found to be not functioning effectively;

AND WHEREAS your unit was again inspected by the officials of Regional Office Cuttack on 25.8.2012 Analysis report of water samples indicated high Concentration of cyanide at downstream of Andhari Nala leading to Ganda Nala.

AND WHEREAS accumulated water near BOD plant showing high concentration of phenol and cynide is an indicator of discharge of effluent without proper treatment thereby causing threat of contamination of surface runoff and ground water.” Copy of the Show cause notice dated 30/10/2012 is annexed here unto as **ANNEXURE-10**.

25. It is most humbly submitted that on dated 29/10/2024 a show cause notice has been issued against the Respondent Unit by the State Pollution Control Board, wherein various non-compliances of the Respondent Unit has been observed and the same also suggests the Respondent Unit is a habitual violator in the existing capacity and if the expansion capacity of the Unit is permitted then that will adversely affect the environment and the local residents. Copy of the show cause notice dated 29/10/2024 is annexed here unto as **ANNEXURE-11**.

26. It is further submitted that on dated 06/09/2025 the State pollution control board has issued direction in respect of the Private Respondent based on the

complaint made by the villagers and news reports. That in the letter dated 06/09/2025 the SPCB has clearly mentioned that

- I. The coal washout from Coal stackyard was discharged near Southeast boundary of M/s. Neelachal Ispat Nigam Lid. through surface runoff!! leading to outside boundary (Sarangapur village) through natural gradient.**
- II. The Surface runoff discharge to the sarangapur village which leads to agricultural lands and finally meets the Ganda Nalla.**

Based on the above mentioned observations the SPCB has directed that,

“Therefore, you are hereby directed to comply the bellow mentioned points and rectify the lapses immediately and submit a report compliance to this office:

- I. You have to provide adequate height of retaining wall with concrete drain inside of Coal stackyard which shall be connected to the existing SRTS for treatment and reuse of surface runoff. You have to provide adequate capacity settling tanks connected to SRTS in order to control the overflow of Coal stackyard during monsoon season.*
- II. You have to provide concrete drains along the industry's boundary to collect the surface runoff and shall be channelized to surface runoff to treatment system for further treatment.*
- III. You need to ensure that there shall not be any surface runoff discharged to the adjacent villages located around M/s Neelachal Ispat Nigam Ltd. ”* Copy of the letter dated 06/09/2025 issued by SPCB is annexed here unto as **ANNEXURE-12.**

27. Kalinganagar is declared as a **Non-attainment City** means the city consistently fails to meet the **National Ambient Air Quality Standards (NAAQS)**, particularly for Particulate Matter 2.5 and 10. industrial expansion in non-attainment areas must be strictly governed by the **Carrying Capacity** of the region. If the air and water quality already exceed permissible limits, any further expansion (from 0.981 to 6.2 MTPA) may be legally untenable until ambient standards are restored. Kalinganagar is one of 131 cities under **National Clean Air Programme (NCAP)** with a mandate to reduce air pollution by **40% by 2026**.
28. The Hon'ble National Green Tribunal (NGT) has historically taken a strict view on industrial expansion in such zones. In cases like *O.A. No. 681/2018*, the NGT emphasized that further polluting activities in non-attainment areas must be restricted unless there is a clear "carrying capacity" that permits it. That granting EC for a massive expansion (from ~1 MTPA to 6.2 MTPA) in a city already failing air quality standards violates **the "Precautionary Principle"**:
29. That the Residents already report increased respiratory issues, sneezing, and "choking" air during winter months. Studies suggest that meeting air quality standards could increase the average life expectancy of Kalinganagar residents by **three years**. Industrial effluents have reportedly increased surface water pollution in some Kalinganagar stretches to levels far exceeding safe limits.
30. **Data Discrepancy Faulty and misleading EIA report**: The EC mandates 6 monitoring stations, but the existing data already shows levels between 111 and 116 well above the 60, the national limit.
31. **That** until an independent **Carrying Capacity (CC) Study** is completed by a body like NEERI, as the current industrial load may have already reached its tipping point stay the operation of EC. The **Odisha State Clean Air Action**

Plan (2023/2025) to show that the state's own targets are at odds with this massive industrial expansion.

32. **Water Scarcity and River Kharashrota:** The project's water requirement will jump from 17,760 /day to **81,600 /day** and there has been no **Hydrological Carrying Capacity Study** conducted for River Kharsrota. Taking nearly 82 million litres per day (MLD) from a single river source may deprive downstream agricultural communities and local ecosystems, violating the principle of intergenerational equity

Bio diversity impact assessment not conducted.

33. That there has been no specific study conducted or any input taken in respect of impact of an industry on the forest and environment. That there has been no study in respect of bio diversity of the forest and the proposed site the committee suggesting there has been no endemic species and to that effect there has been no study has been conducted

FAULTY PUBLIC HEARING

34. That the village of the appellants is located near the site and unfortunately their concerns were not being addressed by the authority either in public hearing or in Gram Sabha who are going to be seriously affected because of the project. Villagers were prevented from airing their concern by using police force during public hearing.

35. That the police allowed only supporters of the proposed plant to which the committee said we are not hear to look into the issue of plant supporters or plant opposition. This clearly suggests that the district administration in collaboration with project proponent and police administration hence engineered to create an impression that people in need of this project which is absolutely false even the same can also be ascertained from this site wherein a huge pollution and people are living in a absolutely unhygienic condition and the local employment is also not there, hence the plea of local

employment is not paramount in the present case considering the land is virgin occupied by forest tree growth and there is a huge dependency local population on the proposed site for their survival.

36. Draft EIA Report is not available for inspection in Panchayat Offices: It is mandated in the EIA Notification to make available the Draft EIA report in Zilla Parisad and Panchayat Offices but same has not been available in Panchayat Offices. Further the summary EIA report does not provide clear picture of impact of the project and provides many misleading information. As such there was no DRAFT EIA at all in the vernacular language.

37. Draft EIA Report not in Odia Language: The Draft EIA report should have been published in Odia language and made available to larger public but it has not been made available in any of the language and particularly Odia Language. **Summary EIA in Odia language is highly misleading and without addressing the impact of the project.**

38. Not adequately Publicised: The Notification further mandates for wide publicity and since the proposed project site is coming up in Tribal areas where newspaper would not be sufficient for publicising the information. In this context there should be alternate media like drum beating and loud speaker announced should have been explored which has not been done and that is how there is inadequacy in publicising the event.

39.(ii) The Public Consultation shall ordinarily have two components comprising of:-(a) **a public hearing at the site or in its close proximity-**

district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;

- a) It is to mention herein that the place selected for conducting public hearing is very far from the site and most of the villagers going to affected by the project filed an objection to the site chosen for public hearing. Further there was heavy rainfall on the day of public hearing which also prevented people from participating in the public hearing
- b) That on the day of the public hearing, still many of the tribal people from the affected villagers decided to go. That though it was a little difficult, the affected tribal villagers marched to the public hearing venue and reached the scheduled place before 7 AM and waited till the public hearing began by 10 AM. About 100 people were transported by the said company's buses with assistance of local police and were preoccupied with the chairs by sitting inside the venue since 4 AM. Majority of the seats were preoccupied by the company supporters and most of them were paid, hired to give their opinion in their favour. The organizer expressed that the number of seats is for limited people only and debarred the affected people from entering the meeting venue. The entire area was covered with police force, and the local villagers were prevented at the entry gate of public hearing.
- c) That the local police in support of district administration are taking key roles to support Industry owners and also started harassing the local tribal population in many ways. This clearly indicates that the local authority and police are acting with a vested interest. That finally, the public hearing ended arbitrarily and the approval was obtained unilaterally without considering the grievances..

GROUND

THAT while granting Environment Clearance, the EAC and MOEFCC completely failed to appreciate the points raised in facts and more particularly as follows

A. That the grant of Environment Clearance by MoEFCC is non-application of mind as well as all the representation from affected villagers were completely ignored

B. The issue of Cumulative Impact assessment has not been considered in view of around 19 industries exist in 10km radius. This declaration is submitted by suppression of facts.

C. Public hearing was not free and fair as many people were prevented from participating in the public hearing as the venue was not in close proximity of the project

D. Biodiversity Impact assessment has not been carried out prior to grant of EC and Wildlife Conservation plan is not appropriate.

E. EIA report has suppressed the facts and same is misleading as well as inadequate, hence cannot be basis for grant of EC

F. Project should have been considered on violation category as tree felling and construction work started much before grant of EC.

G. The EC letter has not been published in leading newspapers nor circulated in panchayat offices.

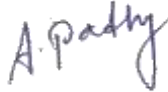

LIMITATION

The present appeal is **filed with in 30days from the grant of EC**, hence the appeal is not barred by limitation.

PRAYER

That in view of the aforementioned submissions, the appellant's prays for **setting aside of the environment clearance letter dated 24/02/2026 granted in favor of Nilanchal Inspat Nigam Ltd.**

APPELLANTS THROUGH



ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

APPEAL NO.- OF 2026

IN THE MATTER OF:

RATHIA MUNDA AND OTHERS... APPELLANTS

VERSUS

STATE OF ODISHA AND OTHERS.... RESPONDENTS

AFFIDAVIT 23 MAR 2026

I, Mrutyunjay Deo, aged about 46 years, S/o- Prahallad Deo, At/Poi- Baragadia, Duburi, Dist Jajpur, Pin- 755026, do hereby solemnly affirm, and declare as under:

1. That I am Appellant No.-2 in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have been authorized by other Appellants to file this affidavit.
3. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.



Mrutyunjay Deo
DEPONENT

VERIFICATION

Verified on this 25 MAR 2026 at Bhubaneswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
S.P. Singh 0-10/18/23
Advocate

Mrutyunjay Deo
DEPONENT



The above named deponent(s) being duly identified by Sr. *S.P. Singh* Advocate, Bhubaneswar appears before me on 25 MAR 2026 at *Bhubaneswar* A.M. / P.M. *2:30* State *Odisha* on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief.

Deponent(s) *Mrutyunjay Deo* Notary, Bhubaneswar *Jamnajeena Rautray*

JAMNAJEENA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. ON-86/2012
Mob. No. 9878581217



सत्यमेव जयते

23

ANNEXURE-1

File No: IA-J-11011/404/2023-IA-II(IND-I)

Government of India

Ministry of Environment, Forest and Climate

Change

IA Division



Date 24/02/2026



To,

M/s NEELACHAL ISPAT NIGAM LIMITED
Kalinga Nagar Industrial Complex, Duburi,
JAJAPUR, ODISHA, 755026
Email: avijitkoley.ninl@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/OR/IND1/555981/2025 dated 28/10/2025 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25A1005OR5355619N
(ii) File No.	IA-J-11011/404/2023-IA-II(IND-I)
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	3(a) Metallurgical Industries (ferrous and non ferrous),4(b) Coke oven plants,1(d) Thermal Power Plants
(vi) Sector	Industrial Projects - 1
(vii) Name of Project	Expansion of existing integrated steel plant of NINL from 0.981 MTPA to 9.5 MTPA crude steel at Kalinganagar Industrial Complex, in Jajpur district of Odisha
(viii) Name of Company/Organization	NEELACHAL ISPAT NIGAM LIMITED
(ix) Location of Project (District, State)	JAJAPUR, ODISHA
(x) Issuing Authority	MoEF&CC
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. The proposed project activity is listed at S.No. 3(a) Metallurgical Industries (ferrous and non-ferrous) and 4(b) Coke Oven Plants under Category “A” of the schedule of the EIA Notification, 2006 and being appraised at Central Level.

4. The proposal was considered during 16th EAC (Industry-1) Meeting held 16th EAC (Industry-1) Meeting – 27th – 28th November, 2025 wherein after detailed deliberations, the committee recommended the proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions. The proposal was also further considered in 17th EAC (Industry-1) Meeting – 8th –9th December, 2025 for correction of the MoM. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>.

5. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry 1 Sector) are at **Annexure-II**.

6. The Unit configuration and capacity of the proposed project is at **Annexure-III**.

7. The EAC, in its 16th EAC (Industry-1) Meeting held on 27th – 28th November, 2025, inter-alia, deliberated the following:

1. The instant proposal is for Modernization and expansion of crude steel capacity from 0.981 MTPA to 6.2 MTPA.

2. The existing project was accorded environmental clearance vide F. No. J-11011/23/94-IA II (I) dated 01.08.1996. Consent to Operate for the existing unit was accorded by Odisha State Pollution Control Board vide Ir. No. 5522/IND-I-CON-2705 dated 20.03.2025. The validity of CTO is up to 31.03.2026.

3. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

4. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

5. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

6. The EAC also took into consideration the drone survey of the project site and kml file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH and made following deliberations accordingly.

7. The EAC reviewed the compliance statement submitted by the project proponent regarding the applicability of MoEF&CC's Office Memorandums and Notifications to their proposal which include aspects such as land acquisition status / presence of streams or nallahs within the site / validity of baseline data / validity of the Certified Compliance Report / validity of the Public Hearing (PH), among other relevant factors. Upon examination, the Committee observed that the proposal pertains to an expansion within the existing premises, involving only a marginal additional area, and found it suitable for further appraisal.

8. The Project Proponent had earlier filed an application for upgrading capacity to 9.5 MTPA which was considered by the EAC but was deferred following detailed deliberations and a site-visit due to outstanding issues (notably on forest-land demarcation, green-belt compliance, tree-enumeration and layout alternatives). Thereafter the PP submitted a revised application (reducing the proposed capacity and uploading clarifications, KML layers, tree-enumeration inputs, revised CER and other supporting documents) and addressed many of the observations raised by the Sub-Committee. On re-appraisal, the EAC noted the additional submissions and found the revised application to be in order for consideration, allowing further appraisal of the proposal based on the facts and documents now placed before the Committee.

9. **The project area encompasses 1,027.33 ha in the Kalinganagar Industrial Complex, of which 1,011.74 ha is industrial land presently leased to NINL by IDCO; the PP has applied to IPICOL for the balance 27.72 ha (of which ~15.54 ha would be used within the proposed expansion and the remainder for external infrastructure). The PP has stated that the expansion will be carried out largely within the existing plant premises and that there is no R&R involvement. The submissions also indicate that a substantial portion of the site falls under earlier Stage-II Forest Clearance (Stage-II FC dated 22.11.1996) and the PP has uploaded the FC documents and KML layers showing forest/non-forest/lease boundaries.**

10. Stage-II FC requires development of a 455 ha green belt (including 105 ha at Godigotha). During appraisal the PP has informed the Committee that clarifications/ validation from the State Forest Department/ DFO on exact boundaries of the diverted forest land, the precise location of the 455 ha green belt and transfer/amendment of FC conditions are under process and that a detailed land-use map and ownership/ boundary documents (KML layers) have been submitted on PARIVESH. **The EAC noted PP's submissions and opined that PP may implement the project in accordance with the authenticated Greenbelt layout map of State Forest Deptt. to ensure that it complies with the FC condition, till it is amended. Further, in case an amendment to the said FC condition is obtained, corresponding EC amendment may be also be obtained.**

11. Baragadia, Duburi, Nuagan, Sarangapur, Sulia etc. exists nearby within the study area of the project site. The EAC opined that proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. The project proponent needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include some of these locations in its environmental monitoring programme.

12. The EAC further opined that the project proponent shall, in consultation with a reputed public health institution/agency, carry out a baseline and periodic epidemiological study of the nearby villages to assess potential health impacts arising from project activities. Based on the findings, the project proponent shall establish and implement a health monitoring system for regular medical check-ups of the local population,

and take suitable preventive and remedial measures to address any adverse health outcomes, with records maintained and reported to the concerned regulatory authorities.

13. Kabati Nala, along the northern boundary of the plant exist along with other water bodies within the study area of the project site. The EAC opined that robust and foolproof drainage conservation measures to protect the natural drainage and its flow parameters; along with soil conservation and erosion control measures shall be implemented.

14. Existing Water requirement is 17,760 m³/day, which is obtained from River Kharsuan. The water requirement for the proposed project is estimated as 81,600 m³/day (post project), which will be met from the River Kharsuan. The EAC recommended that the PP secure the required approval from the appropriate authority and ensure laying of proposed pipeline from the river in a timebound manner, as applicable, along with the permission from the Competent Authority.

15. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and found it satisfactory.

16. It is reported that Schedule I fauna species are found in the study area which include Asiatic Jackal, Small Indian Civet, Striped Hyena, Indian Rat Snake, Indian Chameleon, King Cobra and Owl. Site specific Wildlife Conservation Plan submitted to DFO on 29.05.2025. The EAC opined that the recommendations of the approved plan shall be strictly implemented in consultation with the State Forest Department.

17. The Committee also deliberated on the public hearing issues and the revised action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.

18. The EAC opined that PP shall implement skill development programs in a way to align with relevant Government initiatives (like Mission LiFE, ODOP, GSDP etc.) to enhance employability and livelihood opportunities for local communities. These programs shall be designed in consultation with the concerned authorities, such as the District Skill Development Mission, State Government agencies, or other relevant institutions. With regard to the above, PP shall chalk out a detailed action plan and monitoring mechanism, which shall include details target beneficiaries, training modules, expected outcomes, and periodic progress reports shall be maintained and submitted to RO MoEFCC.

19. PP had reported that greenbelt will be maintained in 440.84 ha which is about 42.91% of the total project area. The Committee noted that the PP has submitted the revised layout, KML layers and land-use map clearly demarcating the 455 ha greenbelt, including 105 ha at Godigotha, in accordance with the Stage-II Forest Clearance conditions. The PP has also provided authentication from the State Forest Department regarding the location of the greenbelt within the diverted forest land and committed to maintain the area exclusively for greenbelt development. Based on the submissions and compliance with the FC requirement, the Committee found the greenbelt plan satisfactory and recommended the proposal for grant of EC, subject to adherence to the approved greenbelt demarcation and its long-term maintenance.

20. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.

21. The Committee noted the Certified Compliance Report (CCR) issued by the Regional Office,

Bhubaneswar (Sub-Office Kolkata) vide letter no. 101-81/24/EPE dated 27.10.2025, which confirms compliance /agreed to abide to the earlier EC conditions and records a set of improvement measures advised by the RO. These include (i) development of three-tier plantations along avenues and transport routes, (ii) repair/black-topping of internal roads damaged during monsoon to minimize dust emissions, (iii) improved housekeeping including cleaning of drains, (iv) provision of garland drains around the coal stack yard, (v) covering of raw materials such as coal to prevent spillage and runoff, (vi) deployment of high-capacity industrial vacuum cleaning systems, and (vii) increased use of solar lighting systems within the plant. The Committee also noted that the matter has been taken up by the IA-CMD, MoEFCC. The Committee took note of the PP's assurance to comply with all the observations of the Regional Office and integrate these actions within the environmental management plan. Based on the submissions and the CCR findings, the Committee recommended that the observations of the Regional Office be fully implemented by the Project Proponent in a time-bound manner and an point-wise Action Plan with timelines may be submitted, as deliberated. The Committee advised that the PP shall submit periodic updates on the implementation of the above measures, and ensure that avenue plantation, road strengthening, dust suppression, raw-material handling, and housekeeping improvements are maintained as part of the continuous environmental performance of the plant.

22. The Committee took note of the written submission dated 28.11.2025 furnished by the Project Proponent, wherein corrections to the configuration of proposed steel-making facilities, caster capacities and process-unit classification were sought to align the proposal with the revised 6.2 MTPA expansion plan. **The Committee noted that the PP has clarified the rationale for these corrections, updated the corresponding sections of the EIA/EMP report. The Committee observed that the revisions are consistent with the reduced project capacity and do not alter the scope of appraisal.** The Committee also recorded that these corrections have now been reflected in the proposal uploaded on PARIVESH and accordingly, acknowledged the written submission as part of the appraisal record.

23. The Committee noted the detailed **comments furnished by the State Pollution Control Board, Odisha (SPCB) vide letter no. 20525 dated 18.11.2025** on the proposed expansion of the NINL Steel Plant. The SPCB inspection report highlights that the project site falls within the existing industrial premises and in a non-attainment area (Kalinganagar), and therefore requires the adoption of advanced air-pollution control systems, strengthened environmental safeguards, and incorporation of clean-technology measures. **The SPCB has recommended extensive greenbelt development (with 250 m width along the boundary), wind-screen barriers towards village sides, covered storage of raw materials, mechanized road sweeping, fog cannons, zero-discharge wastewater management, separate storm-water and runoff channels, and adherence to stringent emission standards for Coke Ovens, Sinter Plant, Blast Furnace, SMS, Rolling Mills, CPP and auxiliary units. SPCB has also emphasized carbon-reduction measures including EV/Hydrogen-based transport, green hydrogen exploration, and meeting 75% of power demand from renewable sources, along with circular-economy commitments such as 100% recycling of fines, slag, and solid wastes. The Committee took note of the comments of the SPCB and, after detailed deliberations, advised that the relevant conditions recommended by the SPCB be appropriately incorporated as part of the environmental safeguards of the project, while ensuring that there is no duplication of conditions already prescribed by the EAC.** The pointwise deliberations made by EAC on suggestions of SPCB is as follows:

The CTE for Expansion of Existing Integrated Steel Plant From 0.981 MTPA To 6.2 MTPA Crude Steel for Production of Long Products (Wire Rods, Rebars in Straight and Coil) with all Other Related In-Plant Facilities (Upstream/ Downstream I Auxiliaries), Kalainga Nagar, Jajpur may be integrated

with the EC subject to following conditions.	
RECOMMENDATIONS / COMMENTS by SPCB	Deliberations of EAC
Environmental Safeguards	
General	
1. Extensive plantation/ Green belt shall be developed along roads and boundary line of the Plant & all processing & Raw material storage area. A minimum 250 m width Green Belt along the boundary of the plant shall be maintained. However, the green belt maybe designed scientifically depending upon the requirement and local and mixed species of plants may be selected for the green belt to support Biodiversity.	Greenbelt may be maintained as per existing FC Stage-2 Clearance condition, and prescribed.
2. At least 15m Height metallic screen Barrier (wind Screen) of adequate length shall be provided towards surrounding village sides along plant Boundary (before 250m Green belt) to minimize dust impact on those habitation areas.	Deliberated, and appropriate condition incorporated
3. All raw materials should be stored under covered shed with wind screens & Dust suppression systems. In case of open yard stacking, the Raw materials storage yards shall be provided with adequate height of Toe wall all around & Rain guns shall be installed at appropriate intervals along Toe wall for dust suppression during dry season.	Deliberated, and appropriate condition incorporated
4. All Internal roads of Plant area should be concreted with provision of Mechanized Road sweeping Systems (Vacuum Type) to maintain the road dust free.	Already prescribed by EAC
5. Plant has to deploy adequate nos of Fixed/mobile Fog cannons at all dust prone areas, Loading/Unloading areas for effective control of fugitive dust emissions in order to maintain AAQ within the Limit.	Already prescribed by EAC
6. Plants must provide proper & adequate Wheel washing systems at materials exit gates to avoid carryover of the mud / dust from the Plant area to Public roads. The wash effluent of wheel washing systems shall be 100% recycled through O & G Traps followed by settling Tanks.	Already prescribed by EAC
7. Garland drains for Run off shall be provided all-around Process areas, Raw materials Storage Yards/Sheds at outer side of Toe wall & these drains shall be channelized to Surface Run off Treatment Plant (SRTP) for treatment & treated water shall be reused / Recycled in process/ Makeup/ dust suppressions / Plantations etc. In no case the effluent from SRTP shall be allowed to mix with Surface run off from non-processing areas.	Deliberated, and appropriate condition incorporated
8. Run off from non-processing plant areas should be provided with separate Storm drains terminated at Masonry Guard Ponds (impervious bottom) with spill way provision at opposite end of Inlet followed by Fabric membrane Filtration system for proper settling, Treatment & Filtration prior to discharge during heavy rains to avoid contamination of surrounding water bodies.	Deliberated, and appropriate condition incorporated
9. Plant has to maintain Zero discharge during dry season, Low & moderate rain condition.	Already prescribed by EAC

10. The natural streams that pass within or adjacent to Plant premises should not be diverted/obstructed without prior permission from the competent authority.		Already prescribed by EAC
Carbon Footprint In Order to reduce Carbon Footprint of the proposed expansion followings are recommended		
i. Replacement of Diesel operated Transportation vehicles with Electric operated vehicles (EV) / Hydrogen based Tippers/Trucks for transportation of raw materials both internal as well as to the destinations.		Deliberated, and appropriate condition incorporated
ii. Deployments of EV / Hydrogen Buses / vehicles for Employees, Locals & internal domestic transportation.		Deliberated, and appropriate condition incorporated
iii. Explore the use of Green Hydrogen as Fuel in Blast Furnace & other processing plants.		Deliberated, and appropriate condition incorporated
iv. At least 75% of Power Demand of the Project should meet from Solar Plant/ Roof top.		Deliberated, and appropriate condition incorporated
v. Windmills or combination of both.		Deliberated, and appropriate condition incorporated
vi. Implementation of Advance Carbon Sequestration Technologies / methods to proceed towards Net Zero emissions.		Already prescribed by EAC
Circular Economy The industry may be asked to		
i. Introduce Advance sorting Technology, implement Closed Loop Recycling system & develop Collection & Sorting infrastructure.		Already prescribed by EAC
ii. Ensure 100% recycling / reuse of all type & Category of wastes in its downstream & sinter Plant.		Already prescribed by EAC
11. Following APC Systems as proposed shall be provided to control fugitive dust emissions from different processing units.		Deliberated, and appropriate condition
S.No.	Dust control system of the Units	Proposed capacity (Nm/Hr)

1.	Bag filter-coke primary screen house	2,67,719	incorporated
2.	Bag filter- coke junction houses	79,487	
3.	Bag filter- Flux crusher building	80,869	
4.	Bag filter- coke stock bin building, coke junction houses & fuel junction houses	7,22,759	
5.	Bag filter- Flux screen building & fuel junction houses	5,29,662	
6.	Bag filter- lime junction house & screen building	1,20,769	
7.	Bag filter- Coke, sinter, return fines junction houses	80,889	
8.	Bag filter- Lime junction houses	1,89,220	
9.	Bag filter- coke and sinter junction houses	1,29,124	
Coke Ovens & by product recovery plant			
10.	DE System	30,935	
11.	Dedusting for Coke Dry Quenching (CDQ)	1,05,325	
12.	Sinter Plant		
13.	Waste gas treatment system comprising of ESP	18,36,797	
14.	Plant de-dusting system	6,69,652	
Blast Furnace			
15.	Stock house dedusting systems	5,07,121 5,07,121 2,87,368	
16.	Cast house 1&2 dedusting systems	9,74,448 each Cast House	
17.	Bag Filter- Pooling pit,	1,54,674	
18.	Bag Filter- Granshot	1,45,878	
19.	Bag Filter- Torpedo De-slagging	76,412	
SMS (BOF, LF, VD and RH)			
20.	SMS-1, Secondary Emission Control system#2 (at stage -2 augmentation of existing SMS)	9,59,000	
21.	SMS-1 LHF2 Dedusting Unit	1,49,083	
22.	SMS-2 LHF Dedusting Units for 3 nos. LHF	7,62,523 each	
23.	SMS-2, Secondary Emission Control system	21,03,000	
Lime Calcination Plant			
24.	Lime Dolo Plant Dedusting Unit 1	24200	
25.	Lime Dolo Plant Dedusting Unit 2	59200	
26.	Lime Dolo Plant Dedusting Unit 3	59200	
12. Adequate measures shall be taken for control of noise levels in the work environment so that noise levels at the boundary line area shall not exceed 75 dB (A) during daytime (06:00 AM to 10:00 PM) and 70 dB(A) during nighttime (10:00 PM to 06:00 AM).			Already prescribed by EAC
13. Height of the stack attached to D.G. sets shall be maximum of the following in			Deliberated,

<p>meter:</p> <p>(i) $14 Q^{0.3}$, Q=Total SO₂ emission from the plant in kg/ (ii) Minimum 6m. above the building where the generator set is installed. (iii) 30 m.</p>	and appropriate condition incorporated																																				
<p>14. Air compressor and DG set should be acoustically designed and should be housed in appropriate acoustic enclosures so that the noise level outside it shall conform to the prescribed norms.</p>	Already prescribed by EAC																																				
<p>15. The minimum stack height of the boilers, furnaces, kilns etc., shall be according to the following formula: $H = 14(Q)^{0.3}$ meters H = Height of the stack in meter and Q=Quantity of SO₂ emission in kg/hr</p>	Already prescribed by EAC																																				
<p>16. The proponent shall install Pneumatic dust handling system in Electrostatic Precipitator (ESP) and Bag Filters. A mechanical operated system for timely collection and removal of the flue dust generated in air pollution control device shall be installed.</p>	Deliberated, and appropriate condition incorporated																																				
<p>17. The domestic wastewater generated from the industry shall be treated in sewage treatment plant within the plant premises to meet the following standards as notified by the MoEF&CC, Govt., of India vide G.S.R. 1265 (E), dated 13.10.2017. The treated water shall be reused for gardening and other compatible purpose. Under no circumstances there shall be any discharge of treated wastewater to outside the factory premises.</p> <table border="1" data-bbox="121 1066 1254 1301"> <thead> <tr> <th>Sl.No.</th> <th>Parameters</th> <th>Standards</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>pH</td> <td>6.5-9.0</td> </tr> <tr> <td>2.</td> <td>BOD(mg/1)</td> <td>30</td> </tr> <tr> <td>3.</td> <td>TSS(mg/1)</td> <td><100</td> </tr> <tr> <td>4.</td> <td>Fecal Coliform (MPN/100ml)</td> <td>< 1000</td> </tr> </tbody> </table>	Sl.No.	Parameters	Standards	1.	pH	6.5-9.0	2.	BOD(mg/1)	30	3.	TSS(mg/1)	<100	4.	Fecal Coliform (MPN/100ml)	< 1000	Already prescribed by EAC																					
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<p>18. The wastewater generated from leakages, dust suppression, blow down and DM plant shall be treated individually to meet the following prescribed standard of effluent discharge to inland surface water and stored in a common basin for utilization for plantation and green belt purposes inside the factory premises.</p> <table border="1" data-bbox="121 1536 1254 2007"> <thead> <tr> <th>Parameters</th> <th>Boiler Blow down</th> <th>Cooling Tower Blow down</th> <th>DM plant</th> </tr> </thead> <tbody> <tr> <td>pH</td> <td>---</td> <td>---</td> <td>6.5 to 8.5</td> </tr> <tr> <td>Suspended solids</td> <td>100</td> <td>---</td> <td>100</td> </tr> <tr> <td>Oil and grease</td> <td>20</td> <td>---</td> <td>10</td> </tr> <tr> <td>Copper (Total)</td> <td>1.0</td> <td>---</td> <td>---</td> </tr> <tr> <td>Iron (Total)</td> <td>1.0</td> <td>---</td> <td>---</td> </tr> <tr> <td>Free available Chlorine</td> <td>---</td> <td>0.5</td> <td>---</td> </tr> <tr> <td>Zinc</td> <td>---</td> <td>1.0</td> <td>---</td> </tr> <tr> <td>Chromium (Total)</td> <td>---</td> <td>0.2</td> <td>---</td> </tr> </tbody> </table>	Parameters	Boiler Blow down	Cooling Tower Blow down	DM plant	pH	---	---	6.5 to 8.5	Suspended solids	100	---	100	Oil and grease	20	---	10	Copper (Total)	1.0	---	---	Iron (Total)	1.0	---	---	Free available Chlorine	---	0.5	---	Zinc	---	1.0	---	Chromium (Total)	---	0.2	---	Already prescribed by EAC
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Phosphate	---	5.0	---			
N.B: Limiting concentration in mg/l except for pH.						
19. The wastewater generated from various sections like coke oven, sintering plant, blast furnace, steel melting shop, rolling mill etc. shall conform to the following prescribed standards.					Deliberated, and appropriate condition incorporated	
Parameters	Coke Oven	Sinter Plant	Blast Furnace	Steel Melting Shop		Rolling Mill
Standards						
pH	6.0 to 8.5	6.0 to 8.5	6.0 to 8.5	6.0 to 8.5		6.0 to 9.0
Suspended Solids	100	100	50	100		100
BOD 3 days at 27°C	30	---	10	---		---
COD	250	---	---	---		---
Oil and Grease	10	10	---	10		10
Ammonical Nitrogen as N	50	---	50	---		---
Cyanide as CN	0.2	---	0.2	---		---
Phenol	1.0	---	---	---	---	
N.B: Limiting concentration in mg/l except for pH.						
20. The treated effluent shall be recycled and reused in industry and/or used for water spraying or green belt development etc. the excess wastewater shall be collected in Central Effluent Treatment Plant (CETP).					Already prescribed by EAC	
21. The treated wastewater from the Central Effluent Treatment Plant (CETP) shall be utilized after meeting the following standard.					Deliberated, and appropriate condition incorporated	
Parameters	Limiting concentration in mg/l except for pH					
pH	5.5 to 9.0					
Suspended Solids	100					
BOD 3 days at 27°C	30					
COD	250					
Oil and Grease	10					
Ammonical Nitrogen as N	50					
Cyanide as CN	0.2					
Phenolic Compound	1.0					
Copper (Total)	3.0					
Iron (Total)	3.0					
Free available Chlorine	0.5					
Zinc	5.0					
Chromium (Total)	0.2					

Phosphate	5.0		
Water and Air Pollution			
1. Coke Oven (2 x 62 ovens) & Desulphurization unit (2 x 270 T + 2 x 120T)			
i. Industry must provide Leak proof oven doors, water sealed ascension pipe to avoid leakages during operation of the coke oven plant.		Already prescribed by EAC	
ii. Charging Emission should be controlled by on-main charging using gas transfer car with HPLA.		Already prescribed by EAC	
iii. Coke Dry Quenching (CDQ) techniques shall be followed for quenching of coke.		Already prescribed by EAC	
iv. Coke oven gas shall be desulfurized & byproducts shall be recovered. Coke oven gas shall be 100% used in CPP.		Already prescribed by EAC	
v. VOC emissions shall be controlled through adequately designed Scrubber.		Already prescribed by EAC	
vi. Effluent to be generated from Coke oven & Byproduct Plant (3360 KLD) shall be separately channelized to BOD plant for proper treatment & treated water from BOD plant shall be further channelized to CETP & RO for reuse as plant make up water.		Already prescribed by EAC	
vii. In no case any untreated & Treated effluent from coke oven & Recovery plant, BOD Plant & CETP shall be allowed to discharge to outside plant premises.		Already prescribed by EAC	
ii. The coke ovens shall comply with following prescribed emission standards:		Deliberated, and appropriate condition incorporated	
	Emission standards		
New Batteries (at Green field site)	Fugitive visible emission		Parameter
	Leakage from door		5 (TLD)
	Leakage from charging lids		1 (PLL)
	Leakage from AP covers		4 (PLO)
	Charging emission (Second / charge)		16 (with HPLA)
PLD - Percent leaking doors, PLL - Percent leaking lids, PLO - Percent leaking off takes and HPLA-Aspiration through high pressure liquor injection in gooseneck			
Stack emission standards	SO ₂ (mg/Nm ³)		800
	NO ₂ (mg/Nm ³)		500
	Particulate matter (mg/Nm ³)	50	
	Particulate matter during charging of stamp charging batteries (mg/Nm ³)	25	
	Sulphur in coke oven gas used for heating	800	

	(mg/Nm ³)		
Fugitive emission: Benzo (a), Pyrene (BaP)	Battery area (top of the battery) (μ g/m ³)	5	
	Other units in coke oven plant (μ g/m ³)	2	
	Carbon Monoxide in coke oven	3 kg/ton of coke produced	
	Particulate matter during coke pushing in coke oven	5 gm/ton of coke produced.	
	Particulate matter for quenching operation in coke oven	50 gm/ton of coke produced.	
2. Sinter Plant (1 x 496 m²)			
i. Adequate capacity ESP Shall be provided for proper treatment of Flue Gas to be generated from Sinter machine to meet emission norms for 30 mg/Nm ³ .			Already prescribed by EAC
ii. Sinter Plant shall be equipped with Sinter cooler waste heat recovery system and suitable technology for controlling dioxins and furans emissions from the plant.			Already prescribed by EAC
iii. The unit shall provide adequate dust extraction systems such as bag filter in the fuel and flux crushing unit, proportioning unit and other plant de-dusting unit of Sinter plant so that particulate matter emission shall not exceed 30 mg/Nm ³ from each stack.			Already prescribed by EAC
3. Blast Furnace (1 x 5873 m³), Pig Casting/ Granshot (1 x 300 TPH)			
i. The industry should provide adequate nos of CO detectors with alarm system at appropriate locations for detection of CO gas leakage connected to control room of the blast furnace to prevent accidental hazards.			Already prescribed by EAC
ii. Blast Furnaces shall be equipped with Top Recovery Turbine, dry gas cleaning plant, stove waste heat recovery, cast house and stock house ventilation system and slag granulation facility.			Already prescribed by EAC
iii. The Blast Furnace shall comply with following emission standards:			Already prescribed by EAC
Source	Pollutant	Emission Standard	
Blast Furnace	Stack emission		
	Particulate matter (mg/Nm ³)	30	
	SO ₂ (mg/Nm ³)	200	
	NO ₂ (mg/Nm ³)	150	
	CO (Vol/Vol)	1 % maximum	
	Space de-dusting / other stacks of BF area		
	Particulate matter (mg/Nm ³)	30	
	Fugitive emission		
	Particulate matter size less than 10 microns (μ g/m ³)	3000	
SO ₂ (μ g/m ³)	150		

	NO ₂ (µg/m ³)		120		
	CO (µg/m ³)	8 hour	5000		
		1 hour	10,000		
	Lead as Pb in fugitive dust (µg/m ³) at cast house		2		
iv. Dry type Gas Cleaning Plant should be provided for cleaning of the processed gas before using as in-plant fuel & production of power in CPP.					Already prescribed by EAC
v. Adequate capacity Bag-filters shall be provided for Cast House and Stock House De-dusting, Pooling pit, Granshot and Torpedo De-slugging systems.					Already prescribed by EAC
vi. Vacuum cleaning systems must be deployed for cleaning of shop floors, conveyor gallery etc.					Already prescribed by EAC
vii. Cooling Tower Blow down shall be treated in CETP for reuse as make up water in plant.					Already prescribed by EAC
4. Steel Melting Shop: Ladle furnace (1 x 110 T + 3 x 250 T), Basic Oxygen Furnace (1 x 110 T + 3 x 250 T), Billet caster (2 x 6 strand)					
i. The industry should provide fume extraction with gas cleaning facilities to extract fumes and gases and gas cleaning systems shall comprise of water-cooled duct, gas cooler, (Bag House, ID fan and stack in the Basic Oxygen Furnace so that particulate matter emission shall not exceed 30 mg/Nm ³ .					Already prescribed by EAC
ii. The Steel Melting Shop shall comply with following emission standards:					Already prescribed by EAC
Source	Pollutant		Emission Standard		
Steel Melting	Stack emission				
Shop (SMS)	Particulate matter (mg/Nm ³)		30		
	Particulate matter (mg/Nm ³)	Blowing / lancing operation	Should be with gas recovery		
		Normal operation	Should be with gas recovery		
	Fugitive emission				
	Particulate matter size less than 10 microns (µg/m ³)		3000		
	SO ₂ (µg/m ³)		150		
	NO ₂ (µg/m ³)				
	CO (µg/m ³)	8 hours	5000		
		1 hours	10000		
	Lead as Pb in fugitive dust (µg/m ³) at cast		2		

house	
iii. Adequate secondary fume extraction system shall be installed on the converters of LF & Basic Oxygen Furnace to control fugitive dust emission in respective work environment. The detailed design shall be submitted along with Consent to Operate Application.	Already prescribed by EAC
iv. Basic Oxygen Furnace (BOF) gas shall be cleaned dry.	Already prescribed by EAC
v. The unit shall provide adequate dust extraction system such as bag filter in the stack attached to LF so that particulate matter emission shall not exceed 30 mg/Nm ³ .	Already prescribed by EAC
vi. Vacuum cleaning systems must be deployed for cleaning of shop floors, conveyor gallery etc.	Already prescribed by EAC
vii. Wastewater generated from SMS etc. shall be completely recycled after treatment.	Already prescribed by EAC
5. Rolling Mill: Vacuum degasser / RH (1 x 250 T + 1 x 110 T), Rebar Mill (1 x 1.2 MTPA + 2 x 1.4 MTPA), Wire Rod Mill (1 x 1 MTPA), Coil Mill (1 x 1 MTPA)	
i. Wastewater generated from cooling, floor washing and other sources shall be treated in the ETP of adequate capacity with settling tank and chemical dosing for coagulation and treated wastewater shall be 100% recycled.	Already prescribed by EAC
ii. Necessary preventive measures shall be taken so that the ambient air quality including noise shall conform to National ambient air quality standards and standards for noise in industrial area. Ambient air quality at the boundary of the plant premises shall meet the prescribed standards of the Board.	Already prescribed by EAC
iii. The industry shall install pulse jet type bag filter to treat flue gas generated from the holding furnaces in rolling mill and the Particulate Matter emission from stack attached to bag filter shall not exceed 100 mg/Nm ³ . The height of stack attached to the APC device shall not be less than 20 meters from the ground level.	Already prescribed by EAC
iv. Work zone area including the internal roads surrounding the plant shall be concreted. Vacuum cleaning systems must be deployed for cleaning of shop floors, roads etc. to minimize fugitive dust emission.	Already prescribed by EAC
6. Captive Power Plant (3 x 67.5 MW)	
i. The cooling water of gas-based turbine shall be 100% recycled through cooling tower.	Already prescribed by EAC
ii. Industry has to provide adequately designed acoustic enclosures around GT units to control noise level within prescribed limit.	Already prescribed by EAC
iii. During commissioning of the plant proper silencers should be provided to minimize noise nuisances during steam venting.	Already prescribed by EAC
7. Auxiliaries units: Lime calcination plant (1x 300 TPD +1 x 100 TPD + 2 x 600 TPD), Oxygen plant (2 x 2000 TPD)	

i. Adequate capacity of bag filters shall be installed at lime crushing and screening units and at transfer points of conveyors to control fugitive lime dust emissions.	Already prescribed by EAC																		
ii. Adequately designed ESP shall be installed at lime kiln to control PM emissions through stacks within 30 mg/Nm ³ .	Already prescribed by EAC																		
iii. Cooling water of air separation plant shall be 100% recycled through cooling tower and cooling tower blow down shall be treated in CETP for reuse as makeup water in the plant.	Already prescribed by EAC																		
Solid & Hazardous Wastes																			
1. Industry shall develop facilities for storage of Hazardous & Other wastes to be generated for & such wastes shall be disposed off in accordance with the Provisions under Hazardous and other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and its amendments thereof.	Already prescribed by EAC																		
2. The proponent shall establish Mechanized Waste Converter adopting suitable technology and put it under covered shed for processing of Municipal Solid Waste generated from the unit, to produce valuable products.	Already prescribed by EAC																		
3. The iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process shall be briquetting/ agglomeration and recycled in the process.	Already prescribed by EAC																		
4. The Solid Slag processing and Metal recovery units shall be provided for recovery of BOF slag.	Already prescribed by EAC																		
5. All Refectory wastes and other solid wastes as expected to be generated from Basic Oxygen Furnace, Basic Oxygen Furnace, Ladle and other furnaces, Coke oven, Blast furnace, Lime and dolo Kiln, reheating furnaces in mills, furnaces for power/ steam generation shall be managed by segregation, recycling and disposal in designated dump site.	Already prescribed by EAC																		
6. Adequate dust suppression measures shall be taken to control fugitive emission from handling of raw materials and products.	Already prescribed by EAC																		
7. The Topsoil removed during construction phase should be managed scientifically with the objective of conservation, and earliest and continuous reuse.	Already prescribed by EAC																		
8. The Industry shall dispose of Solid wastes & Hazardous wastes to be generated from the plant as per following manners in order to comply with the Circular Economy concept:	Already prescribed by EAC																		
<table border="1"> <thead> <tr> <th data-bbox="121 1655 443 1704">Solid Wastes</th> <th data-bbox="443 1655 699 1704">Quantity (TPA)</th> <th data-bbox="699 1655 1257 1704">Reuse /Recycle</th> </tr> </thead> <tbody> <tr> <td data-bbox="121 1704 443 1794">BF slag</td> <td data-bbox="443 1704 699 1794">1,629,415</td> <td data-bbox="699 1704 1257 1794">Granulated slag will be sold to Cement plant</td> </tr> <tr> <td data-bbox="121 1794 443 1843">BF Flue Dust</td> <td data-bbox="443 1794 699 1843">141,000</td> <td data-bbox="699 1794 1257 1843">Shall be reused in sinter making</td> </tr> <tr> <td data-bbox="121 1843 443 1892">Sinter Plant Return fines</td> <td data-bbox="443 1843 699 1892">940,553</td> <td data-bbox="699 1843 1257 1892">Shall be 100% recycled.</td> </tr> <tr> <td data-bbox="121 1892 443 1942">Coke Plant CDQ dust</td> <td data-bbox="443 1892 699 1942">29,400</td> <td data-bbox="699 1892 1257 1942">Used in Sinter plant</td> </tr> <tr> <td data-bbox="121 1942 443 2022">BOF slag and skull</td> <td data-bbox="443 1942 699 2022">750,888</td> <td data-bbox="699 1942 1257 2022">Metallic & non-metallic part will be recovered and reused</td> </tr> </tbody> </table>	Solid Wastes	Quantity (TPA)	Reuse /Recycle	BF slag	1,629,415	Granulated slag will be sold to Cement plant	BF Flue Dust	141,000	Shall be reused in sinter making	Sinter Plant Return fines	940,553	Shall be 100% recycled.	Coke Plant CDQ dust	29,400	Used in Sinter plant	BOF slag and skull	750,888	Metallic & non-metallic part will be recovered and reused	
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Caster Scale	24,000	Shall be 100% recycled in Sinter Plant
Mills Scale	30,768	Shall be 100% recycled in Sinter Plant
Used or Spent Oil	25000	Handed over to authorized recyclers / re processors
BOD Sludge	15700	Recycled in coke oven
CETP Sludge	29400	Handed over to authorized agency for disposal at CHWTSDF
RO Reject salt	24200	Handed over to authorized agency for disposal at CHWTSDF
Coal Tar sludge	100	Shall be recycled in coke oven
Spent Ion exchange resin	30	Handed over to authorized recyclers/ re processors or disposed to CHWTSDF

24. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

25. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

26. The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

Recommendations of the Committee:

8. In view of the foregoing and after detailed deliberations, the committee recommended the instant proposal under the provisions of EIA Notification, 2006 for grant of Environment Clearance subject to uploading of written submission, timebound action CCR points plan, and submission of an Action Closure Report from IA-CMD on the PARIVESH portal. The EAC categorically noted that the recommendation to grant EC is technical in nature under the provisions of the EIA Notification 2006, and subject to the fulfilment of commitments made by the PP to secure all the permissions/ approvals/ consents from Central/ State Authorities, as may be required. The recommendation does not create an obligation for authorities that handle issues related and relevant to construction and operation of the project under other independent procedures/ statutes, including the provisions stipulated in the Land Acquisition (R&R) Act, 2013. The specific and general conditions are mentioned below:

9. The Project Proponent (PP) submitted the ADS reply on 23.12.2025. As per the reply, the time-bound action plan on CCR points was submitted to IA-CMD vide letter No. NINL/EMC/2025-26/48 dated 01.12.2025, and the Action Closure Letter from IA-CMD dated 23.12.2025 has also been obtained.

Decision of MoEFCC:

10. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) that the recommendation to grant EC is technical in nature under the provisions of the EIA Notification 2006, and subject to the fulfilment of commitments made by the PP to secure all the permissions/ approvals/ consents from Central/ State Authorities, as may be required. The recommendation does not create an obligation for authorities that handle issues related and relevant to construction and operation of the project under other independent procedures/ statutes, including the provisions stipulated in the Land Acquisition (R&R) Act, 2013. Accordingly, it is hereby decided to grant **Environment Clearance for instant proposal of M/s. Neelachal Ispat Nigam Limited** under the provisions of EIA Notification, 2006 subject to the specific conditions and general conditions (**Annexure-I**).

11. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

12. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

13. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

14. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

15. This issues with approval of the competent authority.

(Dinesh Runiwal)
Scientist 'F'/Director
Tel: 011-20819346
Email-d.runiwal@gov.in

Copy To

1. The Principal Secretary, Department of Forest and Environment, Government of Odisha, Bhubaneswar, Odisha

2. Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi
3. Principal Chief Conservator of Forests & HoFF, Aranya Bhawan, Chandrasekharpur, Bhubaneswar - 751 023, Odisha
4. The Regional Officer, Ministry of Environment, Forest And Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023 ODISHA
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
6. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
7. The Member Secretary, Odisha State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar -12 Odisha.
8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.
9. District Collector, Jajpur Odisha.
10. Guard File/Monitoring File/ Parivesh Portal /Record File.

Annexure 1

Specific EC Conditions for (Metallurgical Industries (Ferrous And Non Ferrous))

1. Specific

S. No	EC Conditions
1.1	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
1.2	The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
1.3	The project proponent shall utilize modern technologies for capturing carbon emission and shall also develop adequate carbon sink/ carbon sequestration resources with an aim to meet the carbon neutrality mission in a time bound manner. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
1.4	PP shall secure lawful possession of the balance land from IPICOL, along with other requisite approvals prior to commencement of project activities on such land. The implementation of the project on the land under possession shall be strictly as per the layout finalized in consultation with the State Forest Department. PP shall also ensure full compliance with the Stage-II Forest Clearance dated 22.11.1996, including demarcation of forest and non-forest areas as per the validated KML layers, and shall not undertake any activity in the diverted forest land beyond the scope permitted under the Forest Clearance. Any change in land arrangement or FC status shall be intimated to MoEF&CC, including the Regional Office.
1.5	Baragadia, Duburi, Nuagan, Sarangapur, Sulia etc. exists nearby within the study area of the project site. Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. The project proponent needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include some of these locations in its environmental monitoring programme.

S. No	EC Conditions
1.6	Project Proponent shall, in consultation with a reputed public health institution/agency, carry out a baseline and periodic epidemiological study of the nearby villages to assess potential health impacts arising from project activities. Based on the findings, the project proponent shall establish and implement a health monitoring system for regular medical check-ups of the local population, and take suitable preventive and remedial measures to address any adverse health outcomes, with records maintained and reported to the concerned regulatory authorities.
1.7	Kabati Nala, along the northern boundary of the plant exist along with other water bodies within the study area of the project site. Robust and foolproof Drainage Conservation measures to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
1.8	Existing Water requirement is 17,760 m ³ /day, which is obtained from River Kharsuan. The water requirement for the proposed project is estimated as 81,600 m ³ /day (post project), which will be met from the River Kharsuan. PP secure the required approval from the appropriate authority and ensure laying of proposed pipeline in a timebound manner, as applicable, along with the permission from the Competent Authority.
1.9	PP shall maintain the 455 ha green belt (440.84 ha inside project site + 14.16 ha outside project site), strictly as demarcated in the approved layout/ KML validated by the State Forest Department, and ensure its long-term protection and upkeep in full compliance with the Stage-II Forest Clearance conditions. Further, PP shall maintain a minimum greenbelt width of 250 m along the plant boundary, to the extent feasible, prioritising habitation-facing directions. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC
1.10	The PP shall undertake plantation, in compliance to MoEFCC OM dated 24.07.2024, in the earmarked greenbelt area as a part of tree plantation campaign 'Ek Ped Maa Ke Naam' Campaign and the details of the same shall be uploaded on MeriLiFE portal at (https://merilife.nic.in)
1.11	All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented, which is amounting to Rs. 321 Crores. The action plan shall also cover activities related to (i) promotion of environmental education and awareness (including green skills), and (ii) sub-plan to address the vulnerable sections (such as the elderly, children, pregnant women, persons with disabilities, and the terminally ill). An institutional mechanism shall be developed for monitoring the implementation of the commitments made, which shall also manage and address public grievances. The progress of implementation of PH Action plan and grievance redressal shall be submitted regularly to the Regional Office of MoEF&CC.
1.12	The project proponent shall undertake village adoption programme and prepare and implement the action plan to develop them into a model village in consultation with the State Administration.
1.13	PP shall implement the skill development programs, in alignment with relevant Government initiatives/ programmes (like Mission LiFE, ODOP, GSDP etc.) to enhance employability and livelihood opportunities for local communities. These programs shall be designed in consultation with the concerned authorities, such as the District Skill Development Mission, State Government agencies, or other relevant institutions. A detailed action plan and monitoring mechanism (covering target beneficiaries, training modules, and expected outcomes) be prepared for the above. Periodic progress reports shall be maintained, and submitted to RO MoEFCC.

S. No	EC Conditions
1.14	PP shall Install CO sensors with alarms at strategic locations in the Plant.
1.15	PP shall ensure 100% utilization of all non-hazardous solid waste (slag, fines, mill scale, dust) in accordance with circular economy principles.
1.16	PP shall implement cleaner production and waste minimisation measures, and initiate coordinated action on activities of environmental awareness, education and conservation (covering plantation, solar energy, water harvesting, waste management, green skills etc.) through a dedicated institutional mechanism. The actions shall be monitored reported to RO MoEFCC on regular basis through the self compliance reporting mechanism.
1.17	PP shall establish a dedicated in-house Research & Development (R&D) cell aimed at identifying, evaluating, and implementing emerging clean technologies. The focus of this cell will be on enhancing process efficiency, minimizing waste generation, and promoting circular economy practices within the plant operations. The effectiveness of the R&D initiatives shall be reviewed periodically, and outcomes contributing to sustainability shall be documented and reported
1.18	The project proponent shall conduct periodic soil health monitoring in and around the plant premises, including agricultural fields within a 5 km radius, to assess potential impacts from industrial operations. Soil samples shall be analyzed at least twice a year for parameters including pH, electrical conductivity, organic carbon, macronutrients (N, P, K), micronutrients (Zn, Fe, Mn, Cu), and heavy metals (As, F, Pb, Hg, Cd, Cr). The results shall be recorded, compiled and submitted to the State Pollution Control Board and Regional Office of MoEF&CC, and remedial measures shall be undertaken in case of any adverse trends.
1.19	The recommendations of the approved Site-Specific Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
1.20	PP shall implement all observations of the MoEFCC Regional Office (CCR dated 27.10.2025) as per the timebound action plan, including avenue plantation, road repair/black-topping, dust suppression, raw-material covering/handling, drain maintenance, provision of garland drains, and adoption of solar lighting. Periodic updates on compliance shall be submitted to the Ministry/RO.
1.21	PP shall continue periodic monitoring of groundwater quality in surrounding wells, including key parameters such as chloride and other relevant indicators, through an NABL-accredited laboratory. The monitoring results shall be submitted along with the six-monthly compliance reports to the Regional Office of MoEF&CC. The earlier requirement of installing piezometers is hereby waived.
1.22	PP shall implement a Green Mobility Plan within the plant premises in a phased manner, including the use of electric transport for employees and materials, to minimize vehicular emissions and congestion.
1.23	PP shall monitor VOC in the ambient atmosphere at strategic locations, and the same shall be reported in six-monthly compliance reports.
1.24	PP shall install windscreen barriers/ wind-breaking walls along village-facing boundaries to reduce dust dispersion.

S. No	EC Conditions
1.25	PP shall explore the use of Green Hydrogen as Fuel in Blast Furnace & other processing plant (depending on commercial availability of the technology) and prepare a roadmap for hydrogen-based/ low-carbon steelmaking aligned with National Green Hydrogen Mission.
1.26	PP shall progressively implement renewable energy systems in consultation with the SPCB (such as rooftop solar, solar plants, windmills, or hybrid alternatives) in a phased manner, duly accounting for power generated from waste heat recovery in various plant operations, with the objective of gradually increasing the share of clean energy in the plant's overall power mix over its operational life.
1.27	All open or semi-open raw material storage yards shall be provided with toe-walls around the stack perimeters and rain-gun/ fogging systems at appropriate intervals for dust suppression during dry season. Where covered sheds are used, wind-screens and dust suppression shall be provided. A storage-yard mitigation plan (toe-wall cross-section details, rain-gun locations and capacities, and monitoring protocol) shall be submitted.
1.28	Runoff from processing areas shall be channelled to a Surface Runoff Treatment Plant (SRTP); SRTP effluent shall be treated and reused. SRTP effluent must not be mixed with surface runoff from non-processing areas.
1.29	Storm runoff from non-processing areas shall be collected in separate storm drains terminating at masonry guard ponds with impervious bottom and a spillway, followed by a fabric membrane filtration/settling system prior to any controlled discharge during extreme rains.
1.30	PP shall ensure zero discharge from processing areas during dry, low and moderate rainfall conditions.
1.31	PP shall provide pneumatic/mechanical dust handling systems for ESPs and bag filters and shall install mechanical/deviced systems for timely collection and removal of flue dust from air pollution control device.
1.32	Stack heights for boilers, furnaces and major emission sources shall be designed following the formula $H = 14 \times (Q)^{0.3}$ metres (where Q = total SO ₂ emission in kg/hr) and DG set stacks shall meet the following criterion (whichever is maximum): (i) $14 \times Q^{0.3}$, (ii) minimum 6 m above the building roof where the set is installed, or (iii) 30 m.
1.33	PP shall ensure effluent quality from each processing section (Coke oven, Sinter, Blast Furnace, Steel Melting Shop, Rolling Mill etc.) meets the unit-wise discharge/ reuse limits as set out in the SPCB's detailed tables as in EAC deliberation.
1.34	PP shall provide APC systems for all listed points as per the SPCB equipment list and capacities submitted during appraisal (bag filters, ESPs, DE systems, dedusting etc.) as in EAC deliberation
1.35	PP shall implement the SPCB-recommended dust control actions including pneumatic conveying, baghouse maintenance, vacuum cleaning, wheel-washing, fog cannons, and monitoring of personal and area silica/quartz exposure in process plants.
1.36	PP shall implement the SPCB-prescribed solid-waste reuse / disposal routes and tonnages where indicated (BOF/BF slag, return fines, CDQ dust, CETP sludge, RO reject, coal tar sludge etc.).

Standard EC Conditions for (Metallurgical Industries (ferrous and non ferrous))

1. Statutory Compliance

S. No	EC Conditions
1.1	The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.
1.2	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 06 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2.2	The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
2.3	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2.4	Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
2.5	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
2.6	The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
2.7	Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.

S. No	EC Conditions
2.8	Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
2.9	The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
2.10	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
2.11	Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
2.12	Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
2.13	The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
2.14	Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
2.15	Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
2.16	The particulate matter emissions from the process stacks shall be less than 30 mg/Nm ³ and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
2.17	Following additional arrangements to control fugitive dust shall be provided: a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas. b. Proper covered vehicle shall be used while transport of materials. c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
2.18	Dry quenching (CDQ) system shall be installed along with power generation facility from waste heat recovery from hot coke
2.19	Facilities for spillage collection shall be provided for coal and coke on wharf of coke oven batteries (Chain conveyors, land based industrial vacuum cleaning facility). Land-based APC system shall be installed to control coke pushing emissions.
2.20	Monitor CO, HC and O ₂ in flue gases of the coke oven battery to detect combustion efficiency and cross leakages in the combustion chamber.
2.21	Vapor absorption system shall be provided in place of vapour compression system for cooling of coke oven gas in case of recovery type coke ovens.

S. No	EC Conditions
2.22	The coke oven gas shall be subjected to desulphurization if the sulphur content in the coal exceeds 1%.

3. Air Quality Monitoring And Preservation In Case Of Bof

S. No	EC Conditions
3.1	Basic Oxygen Furnace (BOF) gas shall be cleaned dry
3.2	Online stack monitoring system for IF and RHF shall be installed and monitoring report shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report.
3.3	Low NOx Burners will be installed at Reheating Furnace for control of Gaseous emissions generated while using PNG.

4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.2	The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
4.3	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
4.4	Water meters shall be provided at the inlet to all unit processes in the plants.
4.5	The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.
4.6	The proposed project shall be designed as Zero Liquid Discharge Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
4.7	All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.

S. No	EC Conditions
4.8	Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.

5. Water Quality Monitoring And Preservation In Case Of Rolling Mills

S. No	EC Conditions
5.1	The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time.
5.2	Treated water from ETP of COBP shall not be used for coke quenching.

6. Noise Monitoring And Prevention

S. No	EC Conditions
6.1	Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
6.2	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
6.3	PP shall identify extreme hot areas through heat stress survey as well as noise monitoring within process plants to ensure that workers not exposed above 90 dBA levels as per Factories Act, 1948.

7. Energy Conservation Measures

S. No	EC Conditions
7.1	Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
7.2	Restrict Gas flaring to < 1%.
7.3	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
7.4	Provide LED lights in their offices and residential areas.

8. Energy Conservation Measures In Case Of Reheating Furnace

S. No	EC Conditions
8.1	The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.

S. No	EC Conditions
8.2	Practice hot charging of slabs and billets/blooms as far as possible.
8.3	Ensure installation of regenerative type burners on all reheating furnaces

9. Energy Conservation Measures In Case Of Blast Furnace

S. No	EC Conditions
9.1	Blast Furnaces shall be equipped with Top Recovery Turbine, dry gas cleaning plant, stove waste heat recovery, cast house and stock house ventilation system and slag granulation facility.
9.2	Coke Dry Quenching (CDQ) shall be provided for coke quenching for both recovery and non-recovery type coke ovens.

10. Waste Management

S. No	EC Conditions
10.1	Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
10.2	Kitchen waste shall be composted or converted to biogas for further use.
10.3	100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
10.4	The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at https://cpcb.nic.in/technical-guidelines-3/ . All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
10.5	A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
10.6	Solid waste utilization: a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making. b. PP shall recycle/reuse solid waste generated in the plant as far as possible. c. Used refractories shall be recycled as far as possible.

11. Waste Management In Case Of Sinter Plant

S. No	EC Conditions
11.1	SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic and flux for recycle to sinter plant. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant.
11.2	Carbon recovery plant to recover the elemental carbon present in GCP slurries for use in Sinter plant shall be installed.
11.3	Waste recycling Plant shall be installed to recover scrap, metallic and flux for recycling to sinter plant and SMS.
11.4	In case of Non-Recovery coke ovens, the gas main carrying hot flue gases to the boiler, shall be insulated to conserve heat and to maximise heat recovery.
11.5	Tar Sludge and waste oil shall be blended with coal charged in coke ovens (applicable only to recovery type coke ovens).

12. Green Belt

S. No	EC Conditions
12.1	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
12.2	Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
12.3	Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

13. Public Hearing And Human Health Issues

S. No	EC Conditions
13.1	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
13.2	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
13.3	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

S. No	EC Conditions
13.4	Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

14. Environment Management

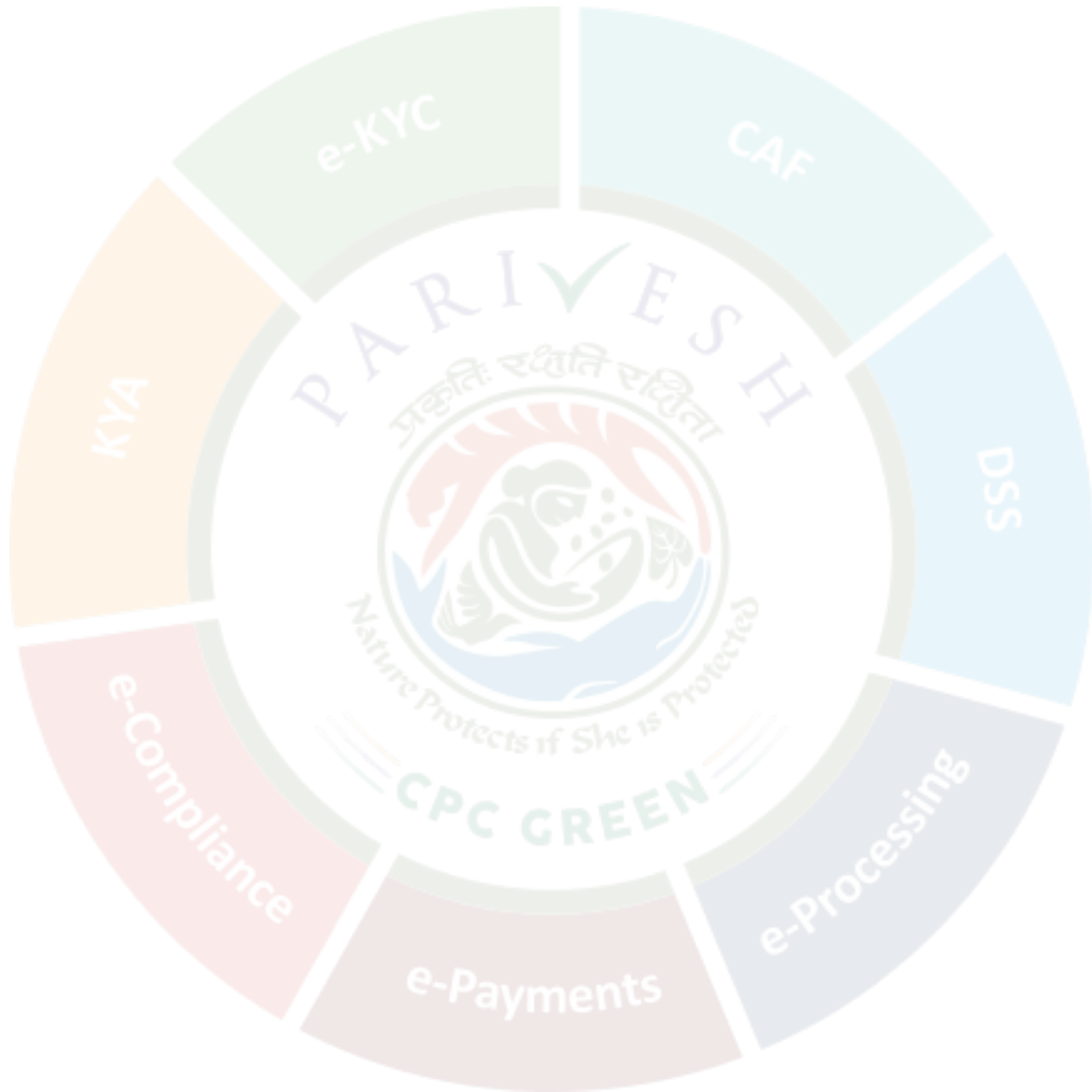
S. No	EC Conditions
14.1	The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
14.2	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
14.3	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
14.4	Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

15. Miscellaneous

S. No	EC Conditions
15.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
15.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
15.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
15.4	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the

S. No	EC Conditions
	company.
15.5	Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
15.6	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
15.7	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
15.8	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
15.9	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
15.10	The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
15.11	The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
15.12	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
15.13	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
15.14	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
15.15	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
15.16	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
15.17	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period

S. No	EC Conditions
	of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



सं. :

Telegram : PARYAVARAN,
NEW DELHI

दूरभाष :

Telephone : 4364968

टेलिग्राफ (द्विभाषीय) :

Telex : (bi-lingual) : W-00185 DOE IN

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भारत सरकार

पर्यावरण एवं वन मंत्रालय

GOVERNMENT OF INDIA

MINISTRY OF ENVIRONMENT & FORESTS

पर्यावरण भवन सी. जी. ओ. कॉम्प्लेक्स

PARYAVARAN BHAVAN, C.G.O. COMPLEX

लोदी रोड, नई दिल्ली-110003

LODHI ROAD, NEW DELHI-110003

August 1, 1996

OFFICE MEMORANDUM

Subject:- 1 MT integrated iron and steel plant including 55 MW CPP near Daitari of M/s. Neelachal Ispat Nigam Ltd. - environmental clearance reg.

....

This has reference to letter No. NINL/26.51/2900 dated 28th November, 1994 and subsequent letters No. MMTC/NINL/STEEL/95-96/17 dated 2nd January, 15th January, 25th January and 1st March, 1996 on the above subject from Shri M.P. Gupta, Chief General Manager, MMTC, Delhi.

2. The project proposal has been examined and environmental clearance is accorded for manufacturing 4,31,000 TPA pig iron and 5,50,000 TPA of steel billets subject to implementation of the following conditions and environmental safeguards :

- i. The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board the State Govt.
- ii. No expansion or modification of the plant should be carried out without prior approval of this Ministry.
- iii. Coke oven plant should be based on dry quenching process.
- iv. The particulate & gaseous emissions (SO_2 , NO_x and CO) from various process units should conform to the standards prescribed by the competent authorities from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emissions level

...2/-

- . should go beyond the stipulated standards. In event of failure of any pollution control system adopted by the units the respective unit should be put out of operation immediately and should not be restarted until control measures are rectified to achieve the desired efficiency.
- v. At least five ambient air quality monitoring stations should be provided in consultation with the State Pollution Control Board for measurement of SPM, SO₂, NO_x, CO and RPM. Stack emissions should also be monitored. Data on stack emissions along with the ambient air quality and work environment air quality should be submitted along with statistical analysis to the State Pollution Control Board once in three months and to this Ministry once in six months.
- . In-plant control measures for checking fugitive emissions, spillage of chemicals/raw materials etc. should be provided and properly maintained specially in the critical areas like blast furnace, sintering plant etc.
- . Adequate effluent treatment facilities should be provided so that the treated effluent conforms to the standards prescribed under the EPA, 1986.
- viii. Adequate number of influent and effluent quality monitoring stations should be set up in consultation with the State Pollution Control Board. Regular monitoring should be carried out for the relevant parameters. Monitored data along with statistical analysis and interpretation in the form of a report should be submitted to this Ministry once in six months and the State Pollution Control Board once in three months.
- ix. A Guard Pond of sufficient holding capacity should be provided to cope with the effluents discharged due to process disturbances. The contributing unit(s) shall be immediately shut down and will not be restarted without bringing the system back to normalcy.
- x. Efforts should be made to recycle and reuse the entire treated liquid effluents for green belt development, maintenance and for meeting other requirements.
- xi. Raw materials should be brought to the plant site by sea/rail to the extent possible. Finished products

should also be transported through rail to the extent possible. Transportation through road should be kept to the bare minimum to avoid any traffic congestion in the area and cities.

- xii. A green belt of adequate width (minimum 100 m width) and density should be provided all around the plant in consultation with the State Forest Department, specially selecting the local species. 2000 - 2500 plants per ha. of land should be planted.
 - xiii. Noise levels should not exceed 85 dBA ^{in the work environment,} Workers engaged in the noisy work places should be provided with protection devices like ear plugs/ear muffs etc.
 - xiv. An Environmental Management Cell should be established with suitably qualified people to carry out various functions under the control of a senior Executive who will report directly to the Head of the Organisation.
 - xv. Periodical medical check up of the workers especially with respect to the respiratory disease such as pneumoconiosis etc. should be done and record maintained and occupational health status intimated to this Ministry once in a year.
 - xvi. The project authority should implement socio-economic measures committed by them vide letter of 1.3.96 in addition to the rehabilitation measures governed under State Policy as implemented by OIIDC in a time bound manner.
 - xvii. The funds earmarked for the environmental protection measures should not be diverted for other purposes, its break-up and year-wise expenditure should be reported to this Ministry regularly.
 - xviii. Recommendation made by the consultants in the EMP report should be properly implemented.
3. This clearance does not imply any approval for utilisation of forest land for which a separate forestry clearance will have to be obtained by the project authorities from this Ministry under the Forest (Conservation) Act, 1980.

- 4 -

4. The State Government of Orissa may commission a comprehensive carrying capacity study of Daitari region where a number of mega proposals are coming up. The project proponents whose projects are to be located in the study area should provide funds and fulfill any other obligation, if any, to the State Government in respect of the carrying capacity study.

5. Recommendations arising out of the study relating to the project will have to be strictly adhered to. Any other conditions imposed or alterations in the existing conditions, will be fully implemented by the project authorities in a time bound manner.

6. This Ministry or any competent authority may stipulate any further condition(s) on receiving monitoring and other report from the project authorities. The above conditions will be monitored by our Regional Office at Bhubaneswar and as such necessary facilities may be extended to the visiting officer.

7. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.

8. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Air (Prevention & Control of Pollution) Act, 1981; the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 with their amendments and rules.

(K.K. Jain)
Jt. Director

Secretary
Ministry of Steel
Udyog Bhavan, NEW DELHI

Copy to :

1. Managing Director, Neelachal Ispat Nigam Ltd., IPICOL House, 4th floor, Bhubaneswar - 751 007. A set of environmental reports including questionnaire be sent to addressee No. 4.
2. Chairman, Orissa Pollution Control Board, A-118, Nilkantha Nagar, Unit VIII, Bhubaneswar-751 012.
3. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi.
4. Chief Conservator of Forests, Regional Office, 194 Kharvela Nagar, Bhubaneswar-751 001.
5. Adviser (PAD), Planning Commission, Yojana Bhavan, New Delhi.
6. Adviser (I&M), Planning Commission, Yojana Bhavan, New Delhi.

7. Jt. Secretary (Plan Finance), Department of Expenditure,
North Block, New Delhi.
8. Guard file
9. Monitoring file
10. Record file.



(K.K. Jain)
Jt. Director

NO.8-101/94-FC

संतर :

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भारत सरकार

पर्यावरण एवं वन मंत्रालय

GOVERNMENT OF INDIA

MINISTRY OF ENVIRONMENT & FORESTS

पर्यावरण भवन सी. जी. ओ. कॉम्प्लेक्स

PARYAVARAN BHAVAN, C.G.O. COMPLEX

लोधी रोड, नई दिल्ली-110003

LODHI ROAD, NEW DELHI-110003

Dated the 22nd November, 1996

To

The Secretary
Forest Department
Government of Orissa
Bhubaneswar.Subject : Diversion of 864.79 ha. of forest land for construction of Steel Plant in Duburi area by M/s. Nilachal Ispat Nigam Ltd. in Jajpur district of Orissa.

Sir,

I am directed to refer to your letter No.10F(Cons)-71/94/22168/F&E dated 1.12.94 and No.10F(Cons)-97/96/23050/F&E dated 9.10.96 on the above mentioned subject seeking prior approval of the Central Government in accordance with Section-2 of the Forest (Conservation) Act, 1980 and to say that the proposal has been examined by the Advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act.

2. After careful consideration of the proposal of the State Government and on the basis of the recommendation of the above mentioned Advisory Committee, the Central Government hereby conveys its approval under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 844.536 ha. of forest land for construction of Steel Plant in Duburi area by M/s. Nilachal Ispat Nigam Ltd. in Jajpur district subject to the following conditions:-

- 1) Legal status of the forest land will remain unchanged.
- ii) Compensatory afforestation to be raised over equivalent non-forest land which will be notified as protected forest under Indian Forest Act.
- iii) The green belt will be developed over 455 ha. of land, which would include 105 ha. under village Godigotha and no construction activity will be carried out in this area.

- iv) No forest land will be given for rehabilitation of the oustees.
- v) The forest land should not be used for any purpose other than specified in the proposal.
- vi) Any other condition stipulated by the State Government.

Yours faithfully,

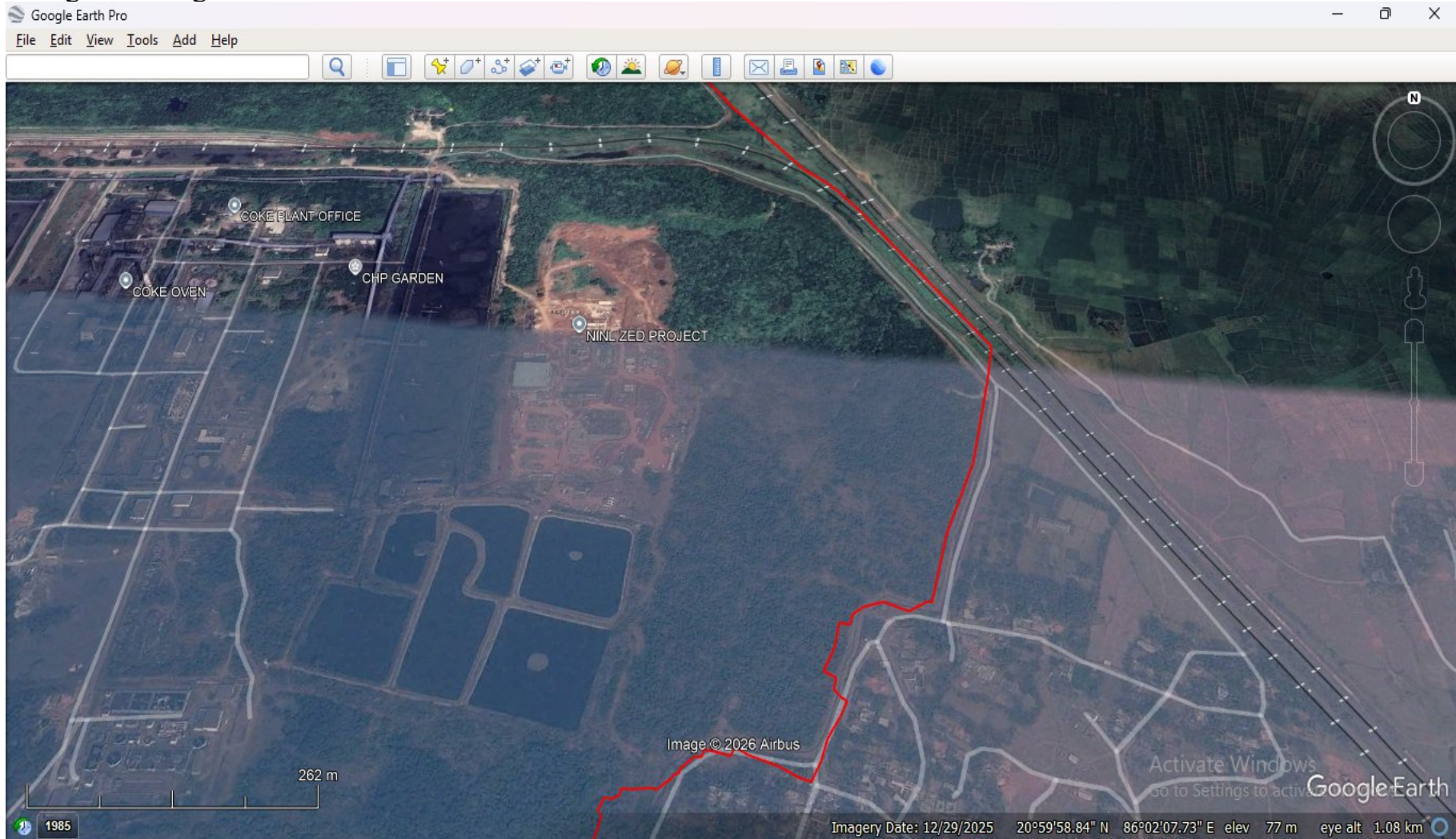
(D.C. KHANDURI)
Sr.Asstt. Inspector General of Forests

Copy to:-

1. Principal Chief Conservator of Forests, Government of Orissa, Bhubaneswar.
2. Nodal Officer, Office of PCCF, Govt. of Orissa, Bhubaneswar.
3. The CCF (Central) Regional Office, Bhubaneswar.
4. The AIG (HQ) New Delhi.
5. Guard file.
6. C.G.M. UNIT New Delhi.

dcb
22/11/96
(D.C. KHANDURI)
Sr.Asstt. Inspector General of Forests

Below Attached google earth image dated 29/12/2025 suggests the Private Respondent has started construction activities prior to grant of Environmental clearance and constructed ZED project in some portion of the forest land recorded under the Godigotha village





Sankar Pani <sankarprasadpani@gmail.com>

Fwd: Illegal Public Hearing & Massive Tree Cutting in NINL

1 message

Rathia Munda <mundarathia4@gmail.com>
To: Sankar Pani <sankarprasadpani@gmail.com>

Mon, Mar 23, 2026 at 9:29 PM

----- Forwarded message -----

From: **Rathia Munda** <mundarathia4@gmail.com>
Date: Sun, Dec 8, 2024 at 6:40 AM
Subject: Illegal Public Hearing & Massive Tree Cutting in NINL
To: <cmo@nic.in>, <csori@nic.in>, <fesec.or@nic.in>, SP JAJPUR sp <sp.jjp@odishapolice.gov.in>, <dm-jajpur@nic.in>

To
Hon'ble Chief Minister, Odisha

Date: 08-12-2024

Sub: Severe Enviornmental violation by Neelachal Ispat Nigam Limited(NINL)-TATA Steel, Kalinganagar Industrial Complex, Jajpur, Odisha .

Sir,

With reference to the above subject and our earlier communication Reference no MOEAF/E/2024/0003164 Dated. 02-12-2024 may kindly be referred. In order to protect the environment and the people around the vicinity of NINL Kalinga Nagar, due to our earlier resistant the so called manipulated illegal public hearing to be held on 29-11-2024 was extended on dated.13-11-2024 by the District Admn. However due to the callousness and the nexus between the industrial mafias and the govt officials has again fixed the fresh public hearing on gunpoint for 500 Ac of forest land and non forest land on 20th December, 2024. However it is to be concerned that without looking into the ground reality like a land mafia the said industry is in a mood to destroy the flora fauna of the forest land in Bargadia Village through Public Hearing. Almost 300 villagers (Bargadia, Goboraghati, Olia, Dhuligarh, Sarangapur, Duburi, Ollala, Salijanga, Trijanga Ranagundi) had written letters to various authorities regarding opposing this illegal public hearing at gunpoint.

That, at present , TATA steel has taken over the Govt Plant NINL wherein there is a stipulation from MOEF vide letter no.10F(Cons)-71/94-22 165/F&E dated.1-12-94 and no.10F(Cons)-97/96/23050/F&E dated.9-10-96 to have 455 Acrs of Green belt to be developed. The Forest Dept. Govt Of Odisha till date has not completed the Green belt, on the other hand the NINL-TATA steel in the name of expansion are cutting the trees with massive intensity and without clearance from MOEF. The Local DFO and range Officer in connivance with the TATA Steel Official(Aswini Mohanty, Chanakya Choudhury, Sudhir Meheta, Prasanta Kumar Nanda) are violating the strict compliance of MOEF. In spite of this envirnmentsl violations and villagers protest, NINL- TATA steel in association with district administration, going to conduct public hearing which attracts penal action from MOEF. Why action deemed fit shall not be taken against these errant govt and company officials. The project Head sudhir Meheta and in the name of liasioning, the agent officer Aswini Mohanty shoud be booked under the forest act.

That, there is severe resistance from the local villagers, the company authority playing a dirty trick, they have arranged 100 Boleros with their security people to

63
mobilize innocent tribal from faraway places to be present and make successful the Public Hearing by distributing them thousands of money by conducting door to door visits of the villagers. At the same time the personal security guard of the company has been sent to the faraway villagers for terrorizing them to attend the Public Hearing and make it successful. The company NINL-TATA using muscle power and money power under the nose of district admin. The company officials are so desperate that they are sending mails to pollution control board through the ID of their security guards that they are supporting this Public Hearing. It is surprising that, specifically the Head HR PK Nanda, CEO Sudhir Meheta of NINL are distributing money through various agent to the innocent tribal villagers and financing the tribal youth clubs for drinking Alcohol and feast merrymaking only to make the Public Hearing successful which is purely illegal and exploitative.

In a democratic country like India the sheer dictatorship of a private company has suffocated the liberty rights of the genuine tribal villagers. Nobody is looking into the ground reality of environmental degradation dehumanization and the severe health hazard of local people.

That, due to NINL-TATA Steel, there is lot of ground water scarcity and pollution which creates CKD patient. Specifically in the Panchayat of Bargadia, Goboraghati, Olia, Dhuligarh, Sarangapur, Duburi, Ollala, Salijanga, Trijanga Ranagundi may kindly visited by MOEF with a secret mission could able to know the severity health hazard of these peoples. Due to air pollution the above villagers are dying in lung Cancer, T.B. & Astma. This is really a sorry state of human index. Knowingly the health datas of the peripheral villagers has been suppressed by the Govt (Dist. Admn.) in connivance with the corrupt company officials. MOEF may kindly send officials to collect data in this regard. Keeping all these facts and the picture of ground reality, MOEF direct intervention to stop this Public Hearing on dated. 20th Dcember, 2024 till the ground realities are collected for which the tribal innocent, illiterate poor people will be saved and the slogan of plant and people can co exist properly considering the environment and ecology.

With Regards

Rathia Munda

Tribal Leader & Social Worker

2 attachments



NINL Public Hearing.pdf

72K



MOEF 1 Letter.pdf

836K



Fwd: Request for suspension of Public Hearing at JCZ-NIMZ, Pankapal, Kalinga Nagar, Jajpur regarding Expansion of Neelachal Ispat Nigam Limited

1 message

Rathia Munda <mundarathia4@gmail.com>
 To: Sankar Pani <sankarprasadpani@gmail.com>

Mon, Mar 23, 2026 at 9:33 PM

----- Forwarded message -----

From: **Rathia Munda** <mundarathia4@gmail.com>

Date: Wed, Dec 11, 2024 at 5:20 AM

Subject: Request for suspension of Public Hearing at JCZ-NIMZ, Pankapal, Kalinga Nagar, Jajpur regarding Expansion of Neelachal Ispat Nigam Limited

To: info.spcb@ospboard.org <info.spcb@ospboard.org>, <paribesh1@ospboard.org>, chairman@ospboard.org <chairman@ospboard.org>, <member.secy@ospboard.org>, <cmo@nic.in>, <csori@nic.in>, <fesec.or@nic.in>, <fpd-moefcc@gov.in>, <pccf.hoff@odisha.gov.in>, <roez.bsr-mef@nic.in>, <rospcb.kalinganagar@ospboard.org>, <ronz.ravinderto-mef@gov.in>, <dm-jajpur@nic.in>

To

Date: 11-12-2024

1. The Chairman, State Pollution Control Board
2. The Member Secretary, State Pollution Control Board

PAREBESH BHAWAN, A/118, NILAKANTA NAGAR, UNIT-VIII,
 BHUBANESWAR751012,ODISHA

Sub: Request for suspension of Public Hearing at JCZ-NIMZ, Pankapal, Kalinga Nagar, Jajpur regarding Expansion of Neelachal Ispat Nigam Limited

Sir,

With reference to the above subject, we would like to draw your serious attention regarding the Public Hearing to be held on dated.20-12- JCZ-NIMZ, Pankapal, Kalinga Nagar, Jajpur.

That, a Public Hearing is going to be held on 20th December, for expansion of NINL for Pollution Clearance. They are destroying the green top of green belt inside the premises of NINL and on the other hand going for Public Hearing with the nefarious support of District Administration, State Pollution Control Board and forest officials.

That, TATA steel has taken over the Govt Plant NINL wherein there is a stipulation from MOEF vide letter no.10F(Cons)-71/94-22 165/F&E dated.1-12-94 and no.10F(Cons)-97/96/23050/F&E dated.9-10-96 to have 455 Acres of Green belt to be inside the premises of NINL. Ironically before completion of this stipulations the NINL company mercilessly cutting down the green belt merely a permission from DFO, Cuttack who has neither intimated MOEF nor Forest Dept or Pollution Control Board. There is no environmental deterioration regarding survey report by cutting down the

green belt. It is surprising that how and who and why permission is given for conduction Public Hearing. Both the things are very contracditory in one way you are cutting the trees and on other hand you are given permission for Public Hearing on pollution. It seems that District Administration & the company officials are eye washing the innocent, illettate rustic villagers with high ST & SC population. The corrupt TATA-NINL officials (Aswini Mohanty, Chanakya Choudhury, Sudhir Meheta, Prasanta Kumar Nanda) are bribing the officials personally for smooth conducting the Public Hearing. It is purely illegal; steps may be taken on urgent basis.

MOEF has given direction to PCCF & HOFF Odisha vide Grievance regd. No. MOEAF/E/2024/0003164 dated.02/12/2024, MOEAF/E/2024/0003152 (copy enclosed) dated.02/12/2024 for conducting a inquiry on mass destruction of green belt inside the plant . It attracts immediate arrest of company officials for violation of forest act, as they act on the improper permission of DFO, Cuttack. Why action should not be initiate against the errant officials who are creating imbalance ecology where only 12 steel plants only located.

That, as such pollution is so high the villagers of Bargadia, Goboraghati, Olia, Dhuligarh, Sarangapur, Duburi, Ollala, Salijanga, and Trijanga Ranagundi are suffering from lung Cancer, T.B. & Astma. Due to discharge of highly contaminated water with high percentage of mercury, phenol, cynide many peoples are suffering and dying in CKD. In this context sarangpur people are continuously demonstrating and filed a Writ Petition in high court for displacement on the ground of high pollution & the same matter was also discussed in RPDAC meeting.

In this context conducting a Public Hearing is not only a crime against humanity but will force us to knock the door of NGT. Hence it is our humble request to take necessary steps for suspension of Public Hearing.

Thanking You

Yours faithfully

-Sd-

(Rathia Munda)

Displace Person(NOK)

At: Kainjira, Olia, Sukinda

Jajpur

4 attachments

 **MOEAF 1.pdf**
25K

 **MOEF-4.pdf**
70K

 **MOEF -3.pdf**
70K



MOEF2.pdf

53K

Cancellation of Public Hearing Urgently

2 messages

ANNEXURE-7

Rathia Munda <mundarathia4@gmail.com>

Mon, Dec 16, 2024 at 8:00 AM

To: dm-jajpur@nic.in, cmo@nic.in, csori@nic.in, revsec.od@nic.in, fpd-moefcc@gov.in, rospcb.kalinganagar@ospcboard.org, SP JAJPUR sp <sp.jjp@odishapolic.gov.in>, info.spcb@ospcboard.org, member.secy@ospcboard.org, fesec.or@nic.in, chairman@ospcboard.org, ronz.ravinderto-mef@gov.in, roez.bsr-mef@nic.in

KALINGANAGAR PRADYUSANA BIRODHI JANAMANCHA

KALINGANAGAR, JAJPUR

BY E-MAIL

To
December, 2024

Date: 16th

1. The Chairman, State Pollution Control Board, Odisha.
2. The Member Secretary, State Pollution Control Board, Odisha.
3. The Collector & District Magistrate, Jajpur.

Sub: Cancellation of Public Hearing Urgently

Sir/Madam,

With respect to the above urgent matter we would like to draw your kind attention for sympathetic action that, the upcoming public hearing to be held on dated. 20-12-2024 at Pankapal Bunglow above 15 Km distance from affected Project is really disturbing and going to be manipulated by the NINL-TATA. We are writing to express strong opposition to the proposed Public Hearing for expansion of NINL-TATA as we this project would have a detrimental impact on surrounding villages, hence it requires urgent cancellation.

That, numbers of affected villagers (Sarangpur, Bargadia, Duburi, Nadibhanga, Ollola, Ranagundi, Salijangs, Gobaraghati) in Sukinda & Danagadi Tahasil intimated to State Pollution Control Board regarding their views vide regd post (Receipt enclosed). The said Petitions may be taken into consideration.

That, There are 100 of cases of lung cancer, TB & CKD due to air pollution & ground water contamination. Even the natural Stream GANDA NALA has been polluted due to discharge of high percentage of phenyl, mercury & cyanide. So fresh looked into this matter may kindly be considered. Hence we once again we request keeping in views of the health hazard, being beyond imagination of the affected people Public Hearing should be cancelled.

That, the continuous massive tree cutting from the Green belt of the NINL-TATA had made the life of villager more miserable than when NINL was a Public Sector. Vide Public Grievance Petition MOEF has given direction to PCCF & HOFF Odisha vide Grievance regd. No. MOEAF/E/2024/0003164 dated.02/12/2024, MOEAF/E/2024/0003152 (copy enclosed) dated.02/12/2024 for conducting a inquiry on mass destruction of green belt inside the plant

which was protecting the environmental pollution and at the same time this was a stipulation to develop and maintain a green belt by MOEF. It is ironic that, the company with mischievous plan wanted to get the environment clearance through Public Hearing but inside the plant merciless destruction of environment is going on. So our request is to suspend the up coming public hearing immediately. NINL has not released a sketch map of the area where its expansion plant will be located or made public the number of trees that will be destroyed. Holding a public hearing far away from the affected areas with malicious intent has created suspicion in the minds of the public. First and foremost, the proposed expansion is simply too large and harmful for near villages. This would put a strain on our already overburdened infrastructure, leading to increased traffic congestion, noise pollution, and strain on our public services. Additionally, the expansion of this project would result in significant environmental damage, destroying natural habitats and putting health of villagers at risk. Furthermore, it would also drastically alter the aesthetic of our area, replacing the existing greenery.

That, it is interestingly the Govt. has forgotten the the massacred of 17 innocent tribals for land acquisition for a private company (TATA STEEL). Now at present the same company due to unscruplus means through its officials like Aswini Mohanty, Prasanta Kumar Nanda, Sudhir Mehta has created such a pressure that Admn. is going to deploy 20 platoons of Police at the coast of govt. exchequer. When the affected villagers are resisting, it is on whose interest?? On whose interest this short of arrangementt is going on?? Is it only for suppression of Rights of affected villagers?? So steps may be taken for cancellation of this Public Hearing.

That, this Private Company TATA STEEL (NINL) has been terrorising the affected villager through money and s muscle power. Unfortunately they have started a campaign of terror against innocent, illetrate, tribal SC/ST villagers who are majoritly living in the affected villages.

That, it may kindly be recalled a *Dalit Padayatra* (demonstration) was conducted by the affected villagers of Bargadia in Kalinga Nagar Police Station. This is a sheer suppression of legal legitimate rights & humanitarian values of affected people. Ironically the entire society including Govt Officials are silent about the Ecological imbalance and suppression of right to live which attracts violation of Human rights of Geneva Agreement. It is our whole hearted request, the Administration should be with the common people for the benefit of the mass, and in this context conducting a Public Hearing is not only a crime against humanity but will force us to knock the door of NGT. Hence upcoming Public Hearing on 20th December, 2024 may be cancelled.

Encl: As above

Thanking You
Yours Faithfully

(CONVENOR)

C.C.Hon'ble Prime Minister/Hon'ble Chief Minister, Odisha/MOEF, GOI for necessary intervention

BELOW ATTACHED GOOGLE EARTH IMAGE DATED 29/12/2025 SUGGESTS THE PRIVATE RESPONDENT HAS FELLED TREES PRIOR TO GRANT OF ENVIRONMENTAL CLEARANCE AND STARTED CONSTRUCTION ACTIVITY



BELOW ATTACHED GOOGLE EARTH IMAGE DATED 06/12/2022 SUGGESTS THE AREA IS FULL OF TREES WHICH ARE SUBSEQUENTLY FELLED BY THE PRIVATE RESPONDENT PRIOR TO GRANT OF ENVIRONMENTAL CLEARANCE



BELOW ATTACHED PHOTOGRAPHS CLEARLY SUGGESTS THE PRIVATE RESPONDENT HAS FELLED TREES PRIOR TO GRANT OF ENVIRONMENTAL CLEARANCE



BELOW ATTACHED PHOTOGRAPHS CLEARLY SUGGESTS THE PRIVATE RESPONDENT HAS FELLED TREES PRIOR TO GRANT OF ENVIRONMENTAL CLEARANCE



BELOW ATTACHED PHOTOGRAPHS CLEARLY SUGGESTS THE PRIVATE RESPONDENT HAS FELLED TREES PRIOR TO GRANT OF ENVIRONMENTAL CLEARANCE



BELOW ATTACHED PHOTOGRAPHS CLEARLY SUGGESTS THE PRIVATE RESPONDENT HAS FELLED TREES PRIOR TO GRANT OF ENVIRONMENTAL CLEARANCE





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STATE POLLUTION CONTROL BOARD
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar,
Bhubaneswar - 751 012, INDIA

FAX : 0674-2564573
EPABX : 2561909/2562847
Email: paribesh1@ospboard.org
Website: www.ospboard.org

ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

ANNEXURE - 51

ANNEXURE-9

No. _____ / Ind-I-Con- 2705 Dt. _____ / (By Speed Post/E-mail)

SHOW CAUSE NOTICE U/S 25 & 33A OF WATER (P&CP) ACT, 1974

WHEREAS, you have been operating a Steel Plant for production of pig iron-0.6 LTPA, BF Coke -8.76 LTPA, Electric of power-62.5 MW and 0.48 MTPA steel melting shop valid up to 31.03.2016 subject to strict compliance the consent conditions stipulated thereafter;

AND WHEREAS, observing non-compliances to CTO conditions especially malfunctioning of BOD Plant and discharging effluent in violation of the consent conditions, the Board had directed to revamp the BOD Plant to make it effective enough to comply with the prescribed standard of the Board and also make appropriate provisions for complete re-use of industrial effluent without making any discharge to outside;

AND WHEREAS, the Board has obtained Bank guarantee of Rs.23.95 lacs for upgradation of BOD Plant and implementation of waste water recirculation system to be completed by Feb,2015;

AND WHEREAS, you failed to complete the aforesaid jobs within the stipulated target date and the Board extended the timeline for completion of the above jobs by 30.09.2015 vide Board's letter No.6716, dt.18.04.2015 upon your request & received vide your letter dtd.06.03.2015;

AND WHEREAS, your plant was inspected by officials of RO, Kalinga Nagar and several non-compliances were observed. (Copy of the inspection report is enclosed for reference). The major non-compliances were communicated to you by RO vide his memo No.2290, dtd.25.07.2015 with a direction to take appropriate corrective measures at your end;

AE E
Hacking
23-09-15

RECEIVED
No. 2643
26 SEP 2015
R. O. SPC Board
Odisha, Kalinga Nagar

AND WHEREAS, subsequently a team of officials from Head Office accompanied with RO, Kalinga Nagar again visited your plant on 3rd & 4th August, 2015 and observed serious non-compliances of the consent conditions. There was discharge of untreated effluent from BOD Plant into morrum made earthen ponds adjacent to the lined ponds and the same waste water from those unlined ponds was found to be discharged in form of seepage. (Copy of the I/R enclosed for reference). Upgradation of BOD Plant has not been done. Such storage of effluent in unlined morrum ponds and discharge in form of seepage from it are potential sources of ground water and surface water pollution and also violation of consent conditions. The report establishes that, you are discharging contaminated surface run off to outside from critical areas like coke oven & byproduct and coal yard etc. and the steps taken by you are not fool proof;

AND WHEREAS, the Board has conducted water quality survey of river water, surface water and ground water of the water bodies and nearby villages of surrounding areas of your plant. The analysis reports of ground water and pond water samples of Sarangpur village indicated presence of phenol and cyanide in excess of the standard prescribed under BIS for drinking purpose. The presence of higher concentration of phenol and cyanide in the dug wells and tube wells and ponds situated in the immediate vicinity of your plant can be attributed to your failure in proper management of the effluent generated from your coke oven and byproduct plant area. Contamination of surface water also cannot be ruled out since a sample of surface run off collected by RO, Kalinga Nagar on 03.08.2015 at the boundary wall near East Coast Railway line indicated presence of cyanide as high as 0.98 mg/l (Copy of the analysis report are enclosed for reference);

AND WHEREAS, all these observations from inspection reports and water quality monitoring reports establish the fact that the water environment in the immediate surrounding of your plant has been polluted due to gross failure and mismanagement of waste water and surface run off generated from your plant

rendering the sources of drinking ⁷⁷
consumption in the nearby Sarangpur

immediate vicinity unfit for

You are therefore, directed to e .., CTO granted u/s 25 of Water (P&CP) Act, 1974 in favour of coke oven and byproduct plant (coke production facility) shall not be revoked and direction of closure u/s 33A of Water (P&CP) Act, 1974 shall not be issued to stop operation of the coke oven and byproduct plant. Your reply should reach the Board within 07 days under intimation to RO, Kalinga Nagar. If, the reply is not received within 07 days or if the reply so received is found to be not satisfactory, then the CTO granted in favour of coke oven and by product plant shall be revoked and direction of closure shall be issued to stop operation of coke oven and byproduct plant.

Encl: As above

MEMBER SECRETARY

To

The Managing Director
M/s Neelachal Ispat Nigam Ltd.,
At: Kalinga Nagar Industrial Complex
Duburi, Dist: Jajpur

Memo No. _____/Dt. _____/(By speed post)

Copy forwarded to the Collector, JAJPUR for information & necessary action.

MEMBER SECRETARY

Memo No. 15152 /Dt. 16.09.15 / (By E.mail) ✓

Copy to Regional Officer, State Pollution Control Board, Odisha, Kalinga Nagar for information & necessary action.


MEMBER SECRETARY

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ANNEXURE-10

3112
 03 NOV 2012
 Board
 No. 2263

STATE POLLUTION CONTROL BOARD
 A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar 751012
 Tel: 2560973,2562368,2560929,2561909 FAX: 2560955/2562368

IND-I-CON -2705

Dt 20.10.12
 BY SPEED POST

SHOW CAUSE NOTICE U/S 25 & 33A OF WATER (P&CP) ACT, 1974 AND
 21 & 31A OF AIR (P&CP) ACT, 1981 AND AMENDED THEREAFTER

WHEREAS you have been granted consent to operate a steel plant for production of Pig Iron 10 lakhs Ton/Annum, Granulated slag 3.05 lakhs Ton/Annum, Blast Furnace Coke 8.76 lakhs Ton/Annum and Electric Power 62.5 MW upto 31.3.2013 subject to strict compliance to the conditions stipulated in the consent order.

AND WHEREAS public complaint was received from affected villagers surrounding your plant alleging discharge of waste water to Gandanala by M/s Nilachal Ispat Nigam Ltd. causing spread of diseases ;

AND WHEREAS your unit was inspected by officials of the Regional Office Cuttack on 25.05.2012 to verify the compliance status of consent conditions . The analysis report of Treated Effluent at the outlet of BOD plant was having high concentration of BOD, COD, Phenol and Cyanide and found to be not functioning effectively;

AND WHEREAS your unit was again inspected by the officials of Regional Office Cuttack on 25.8.2012 . Analysis report of water samples indicated high Concentration of cyanide at downstream of Andhari Nala leading to Ganda Nala.

AND WHEREAS accumulated water near BOD plant showing high concentration of phenol and cynide is an indicator of discharge of effluent without proper treatment thereby causing threat of contamination of surface runoff and ground water.

NOW, THEREFORE, you are directed to show cause within 15 days from the date of issue of this notice as to why Consent to operate shall not be revoked and direction of closure under section 33A of the Water (PCP) Act, 1974 and under section 31A of Air (PCP) Act, 1981 shall not be issued to you to stop operation of coke oven plant and by

JA
 Sankar
 3.11.2012

455

product plant till removal of the above defects to the satisfaction of this Board. In case the reply is not received within the stipulated time or is found to be not satisfactory, appropriate decision in this matter shall be taken for issuance of direction of closure under section 33A of the Water (PCP) Act, 1974 and under section 31A of Air (PCP) Act, 1981 to stop the operation of coke oven plant and by product plant & directing the appropriate authorities for stoppage of raw material and other facilities, etc. pertaining to the aforesaid process unit without giving further opportunity.

MEMBER SECRETARY

To

The Managing Director,
M/s. Neelachal Ispat Nigam Ltd.,
Kalinga Nagar Industrial Complex
Duburi, Dist-Jajpur

Memo No. 22054 / dt 30.10.12

By Speed Post

Copy forwarded to the Regional Officer, State Pollution Control Board, Cuttack / Law Officer, Head Office, State Pollution Control Board, Bhubaneswar / Collector, Cuttack / Director of Factories & Boilers for information and necessary action.


SR. ENV. ENGINEER (C)



STATE POLLUTION CONTROL BOARD, ODISHA
 (DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA) 1426
 A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar 751012
 EPABX-2560929, 2561909, Tel: 2564573, 2562368,
 Email : paribesh1@ospboard.org, Website : www.ospboard.org

No 17392 /IND-I-CON- 2705

Dt 29.10.24 /

By Speed Post / Email
ninlemc@gmail.com

SHOW CAUSE NOTICE U/S. 21 & 31A OF THE AIR (PCP) ACT, 1981 & U/S. 25 & 33A OF WATER (PCP) ACT, 1974 AND AMENDMENTS THEREUNDER

WHEREAS, you are operating an integrated Steel Plant with facilities of blast furnace (1x1950 m³) and SMS plant (BOF) 1x110 Ton (Steel Billet) & Continuous Casting plant – 1x6 Strand billet caster of capacity 5.5 LTPA (for production of Pig Iron or Billets either in single product or in combination of quantity 0.981 MTPA), Sinter Plant (1x180 m²) of capacity 1.71 MTPA, Oxygen plant of capacity 1x418 TPD and electric power (gas based) of capacity 55 MW, BF Coke of quantity 8.76 Lakh Ton/Anum in the name & style of M/s. Neelachal Ispat Nigam Ltd. At: Kalinga Nagar Industrial Ltd., Dist. Jajpur with consent of the Board valid up to 31.03.2025, subject to strict compliance to consent conditions;

AND WHEREAS, a performance Bank Guarantee of ₹ 1,88,70,000/- only has been obtained from the industry vide BG no. 00240100002225 dt. 21.07.2022 valid up to 20.07.2024 towards completion of certain jobs within a timeline proposed by you;

AND WHEREAS, you were asked to submit the compliance to jobs covered under performance Bank Guarantee vide Board's letter no. 10937 dt. 19.07.2024;

AND WHEREAS you have submitted the revised Bank Guarantee having its validity extended vide your letter dated 20.07.2024 and submitted the compliance letter w.r.t. BG conditions vide No-NINL/EMC/24-25/84 dt. 13.09.2024 and compliance to the additional CTO conditions vide letter No-NINL/EMC-24-25/74 dt. 02.08.2024;

AND WHEREAS, it was found from the report of inspection of RO, Kalinganagar conducted from time to time and your letter submitted to this office on 13.09.2024 that you have failed to complete the following jobs within the time line as stipulated/committed during the personal hearing conducted before on 12.05.2022 ;

Sl No	Job covered under BG	Committed time line for completion of the job	Status of completion within the committed time line.
1	Installation of STP at colony	July 2023	Not completed (Civil construction was completed and installation of equipment was under progress as verified by RO, Kalinganagar

			on 02.08.2023.)
2	Secondary Emission Control System at Blast Furnace.	July 2024	Not completed (You have intimated vide your letter dated 13.09.2024 that the job is under progress and it will be completed by December 2024.)
3	Pneumatic Dust Handling system at Coke Oven Plant.	December 2023	Not completed (The revamping of existing PDHS was in progress as verified by RO, Kalinganagar on 21.02.2024. As informed, order was placed and would be completed within 3 months.)

AND WHEREAS, the officials of Regional Office, SPC Board, Kalinga Nagar has inspected your unit on 26.09.2024, 30.09.2024 and 2024, 01.10.2024 (Copy of inspection report is enclosed). From the inspection report, following non-compliances were observed;

1. The hopper provided near wagon tippler was found to be operating without any air pollution control measures affecting the ambient air quality adversely.
2. Feeding hoppers provided near iron ore fines bed, flux bed, iron ore lumps bed, coke bed in the RMHS yard was operating without any dust suppression measures.
3. RMHS yard used for stacking of iron ore fines and coke were kept open without any dust suppression measures.
4. The unit has not provided toe wall of adequate height around the raw material handling area with proper run off management system for wash out during rainy season and the garland drains provided by the unit were found to be choked.
5. Conveyor having specification BJ3C1 which is utilized for carrying coke breeze in conveyor tripper car, was not equipped with dust suppression measures during unloading of coke breeze from conveyor tripper car into coke heap.
6. Housekeeping at Fuel and Flux Crushing Building (FFCB) was not satisfactory.
7. The unit has not provided toe wall of adequate height along with proper runoff management system at coal stack yard of Coke Oven.
8. Major portion of coal was stored in open in coal stack yard without tarpaulin cover and no fixed sprinklers were installed at coal stack yard.
9. The unit has not provided dust suppression measures at the conveyor chutes of CC-6 conveyor at Coke Oven generating fugitive emission during unloading of coal from conveyor tripper car into coal spans/heap.
10. The discharge end of dust extraction systems (i.e. DE-2, DE-3, DE-4, DE-5 & DE-6) at Coke Oven are handled semi-mechanically by enclosed bags at the

discharge end and transported in closed containers. However, coke spillage was observed near the discharge ends of DE systems (DE-3, DE-4, DE-5 & DE-6) which leads to poor housekeeping in the nearby work zone areas.

11. Door leakages were observed at the batteries of Coke Oven.
12. Fugitive emission was observed at the Coke Breeze Building which handles coke of size less than 10 mm.
13. Online data of CEMS installed at stack attached to the coke oven battery show emission of Particulate matter exceeding Board's prescribed standard.
14. Heavy fugitive emissions were observed from the cast house of blast furnace during hot metal tapping and ladle pouring.
15. Fugitive emission was observed at the receiving hopper of the BLT area of Blast Furnace during discharge of raw material from skip car to receiving hopper.
16. Visible dust emission was observed at the stock house of the Blast Furnace indicating that the pollution control measures provided at vibro feeders, transfer chutes & receiving hoppers of stock house is not adequate.
17. Sinter fines of size less than 5mm returned from BF was found to be stored near sinter product storage yard without any air pollution control measures.
18. Fugitive emission was observed at the J-18 Junction house of sinter plant indicating that the dust suppression measure installed there was not adequate.
19. A feeding hopper on the J8C5 conveyor of sinter plant was found to be operating without any dust suppression measures creating sinter fines spillage and accumulation of dust nearby this feeding hopper.
20. The PM result of emission monitoring report of stack conducted at stack attached to Coke Oven is 65 mg/Nm³ which exceeds the prescribed standard of 100 mg/Nm³.
21. The result of Ambient Air Quality monitoring conducted at two locations i.e. at the boundary near SMS adjacent to CAAQMS-2 and at the boundary near EQMS shows PM₁₀ concentration as 168 µg/m³, 172 µg/m³ respectively, which exceeded the prescribed standard of 100 µg/m³.
22. The water discharged to outside through the MS pipe and does not have CEQMS.

AND WHEREAS the above observations establishes that there is gross deficiency in existing pollution control and environmental management measures and negligence in effective operation of existing facilities;

AND WHEREAS, above observations are violations to the Consent to Operate conditions and provisions of section 25/26 of the Water (PCP) Act, 1974 and Section 21 of the Air (PCP) Act, 1981 and rules framed there under and liable for appropriate action;

NOW, THEREFORE, you are directed to show cause under section 25 & 33 A of the Water (PCP) Act, 1974 and Section 21A & 31A of the Air (PCP) Act, 1981 as amended thereafter and Rules framed thereunder within 15 (fifteen) days from the date of issue of this notice as to why consent to operate granted up to 31.03.2025 in favor of your unit shall not be revoked, Bank Guarantee submitted by you shall not be forfeited partially for not

completing the jobs as mentioned in the above table within the time line as committed by you and direction of closure to the whole plant shall be not issued. In case your explanation is not received within the stipulated time period or the explanation is found to be not satisfactory, appropriate action as deemed proper shall be taken against your industry.

Encl: As above


MEMBER SECRETARY

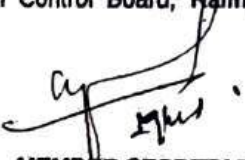
To

The Managing Director,
M/s. Neelachal Ispat Nigam Ltd.,
At- Kalinganagar Industrial Complex,
Duburi, Dist- Jajpur -755 026

Memo No. 17393 /Dt. 29.10.24 .

(By E-mail)

Copy forwarded to the Regional Officer, State Pollution Control Board, Kalinga Nagar for information and necessary action.


MEMBER SECRETARY







Tel: 06726-6296155

Website : www.ospcboard.orgE mail : rospcb.kalinganagar@ospcboard.org

**REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA**

[Department of Forest, Environment and Climate Change, Government of Odisha]
At- Dhabalagiri, PO: F. C. Project, Jajpur Road
Dist- Jajpur-755020, Odisha, India

No. 2870 /KNG/IND/21Date 06/09/2025
e-mail/ Regd. Post

To,

The Managaing Director CEO
M/s Neelachal Ispat Nigam Ltd
At- Kalinganagar Industrial Complex, Duburi
Dist.-Jajpur.

Sub: Surface runoff discharged to outside boundary premises (Sarangapur Village)- Reg.

Ref: CTO issued Vide letter no. 5522/IND-I-CON-2705 Dtd. 20.03.2025.

Sir,

In inviting a reference to the above cited subject, it is to inform you that Your unit was inspected in pursuant of complaint received about wastewater discharged to the sarangapur village on dated 04.09.2025 based on the reported news and media.

The following observations were made during inspection;

- I. The coal washout from Coal stackyard was discharged near Southeast boundary of M/s. Neelachal Ispat Nigam Ltd. through surface runoff leading to outside boundary (Sarangapur village) through natural gradient.
- II. The Surface runoff discharge to the sarangapur village which leads to agricultural lands and finally meets the Gonda Nalla.

Therefore, you are hereby directed to comply the bellow mentioned points and rectify the lapses immediately and submit a report compliance to this office;

- I. You have to provide adequate height of retaining wall with concrete drain inside of Coal stackyard which shall be connected to the existing SRTS for treatment and reuse of surface runoff. You have to provide adequate capacity settling tanks connected to SRTS in order to control the overflow of Coal stackyard during monsoon season.

- II. You have to provide concrete drains along the industry's boundary to collect the surface runoff and shall be channelized to surface runoff to treatment system for further treatment.
- III. You need to ensure that there shall not be any surface runoff discharged to the adjacent villages located around M/s Neelachal Ispat Nigam Ltd.

This is for your kind information & necessary action.

Yours faithfully,

M. M. Saha
06/09/25
REGIONAL OFFICER

Memo. No. 2871 Date: 06-09-2025

Copy forwarded to The Member Secretary, State Pollution Control Board, Odisha for kind information.

M. M. Saha
06/09/25
REGIONAL OFFICER

Memo. No. 2872 Date: 06-09-2025

Copy forwarded to The Collector, Jajpur for kind information.

M. M. Saha
06/09/25
REGIONAL OFFICER

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA

Appeal No.- of 2026

In re:

Rathia Munda and Others

APPELLANTS

Versus

State Of Odisha & Ors

... **RESPONDENTS**

KNOW ALL to whom these present shall come We, Rathia Munda, aged about 26 years, S/o- Lunia Munda, At/Po- Amploba, Sukinda Dist- Jajpur, Pin- 755018, Mrutyunjay Deo, aged about 46 years, S/o- Prahallad Deo, At/Poi- Baragadia, Duburi, Dist Jajpur, Pin- 755026. Appellants in the above mentioned matter, do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-**Sankar Prasad Pani**, Advocates, Plot No 2132/4814 B, Nageswartangi, Bhubaneswar, 751002, Mob-no.9437279278, Email- sankarprasadpani@gmail.com Enrollment no. O-785/07 and **Ashutosh Padhy**, Enrollment no. O-1018/23.

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

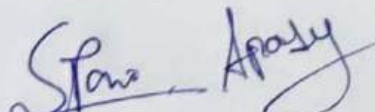
And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

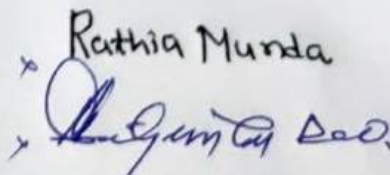
And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 25th day of March 2026.

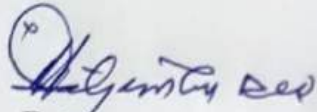
Accepted subject to the terms of fees.

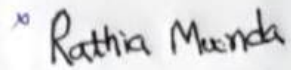

Advocate


Rathia Munda
Client

AUTHORISATION

I, Rathia Munda, aged about 20 years, S/o- Lunia Munda, At/Po- Amploba, Sukinda Dist- Jajpur, Pin- 755018, authorize the Appellant No.2, **Mrutyunjay Deo**, aged about 46 years, S/o- Prahallad Deo, At/Poi- Baragadia, Duburi, Dist Jajpur, Pin- 755026, to swear the affidavit on behalf of me for filing the Original Appeal.


Date


SIGNATURE